



क्षेत्रीय कार्यालय
REGIONAL OFFICE
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
SA-06, Mandia Road Industrial Area, Pali.
Phone/Fax no. 02932-231616, E-Mail ID : rorpcb.pali@gmail.com



No. RPCB/ RO PALI/ NGT (2021)(L-119)/ 1195

Date 12-08-2021

Through E-mail

The Registrar,

National Green Tribunal,

Principal Bench, New Delhi.

Sub:- Regarding factual and action report of Joint Committee, in reference to OA No. 09/2021 (CZ), Sinla Vikas Samiti Vs Union of India & Ors.

Ref.:- (i) Order of Hon'ble National Green Tribunal, Principal Bench, New Delhi issued on date 19.05.2021.

(ii) Status report received from District Magistrate vide letter no. 5010 dated 11.08.2021.

Sir,

With reference to above case matter, Hon'ble National Green Tribunal, Principal Bench, New Delhi vide order dated 19.05.2021 has directed to call a report on the matter in the issue in present application from joint committee consisting of i) District Magistrate, District, Pali Rajasthan, ii) Regional Director Central Ground Water Board, Jaipur & iii) Rajasthan Pollution Control Board .

The status report received from District Magistrate, Pali vide letter no. 5010 dated 11.08.2021 is enclosed herewith for kind perusal and necessary directions please.

Encl: - As above.

Yours Sincerely

(Rahul Sharma)
Regional Officer

राजस्थान-सरकार
कार्यालय जिला कलक्टर, पाली

URGENT
NGT MATTER

क्रमांक : विधि प्रकोष्ठ /2021 /5010

दिनांक : 11 अगस्त, 2021

प्रेषित,

क्षेत्रीय अधिकारी,
राजस्थान राज्य प्रदूषण नियंत्रण मण्डल,
पाली ।

विषय :- माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली, में विचाराधीन मूल आवेदन
09/2021 (CZ), पारित आदेशिका दिनांक 19.05.2021 की अनुपालना हेतु ।

उपरोक्त विषयांतर्गत निवेदन है कि माननीय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली, में विचाराधीन मूल आवेदन 09/2021 (CZ), पारित आदेशिका दिनांक 19.05.2021 की अनुपालना में जिला प्रशासन द्वारा गठित संयुक्त जाँच दल द्वारा जाँच रिपोर्ट प्रस्तुत की गई है । जो पत्र के साथ परिशिष्ट अ पर संलग्न कर भिजवाया जा रहा है ।

अतः आप को निर्देशित किया जाता है कि विषयक प्रकरण में माननीय न्यायालय राष्ट्रीय हरित प्राधिकरण, नई दिल्ली, में नियत दिनांक 20.08.2021 से पूर्व संलग्न रिपोर्ट अनुसार जवाब प्रस्तुत कर पालना से इस कार्यालय को अवगत करावें ।

संलग्न : उपरोक्तानुसार ।


(अंशदीप)
जिला कलक्टर, पाली

Final Report with reference to order dated 19.05.2021 passed by Hon'ble National Green Tribunal (N.G.T.) Principal Bench, New Delhi in the Original Application No. 09/2021(CZ), Sinla Vikas Samiti V/s Union of India & Ors.

Reference:-Hon'ble National Green Tribunal (NGT) Principal Bench, New Delhi in the Original Application No. **09/2021 (CZ), Sinla Vikas Samiti V/s Union of India & Ors**, passed order on dated 19.05.2021, mentioned inter-alia :-

"1. The brief facts giving rise to the present application are that, the respondent M/s Nirma Limited have established integrated cement project-clinker (1.48 MTPA) cement (2.28 MTPA) and captive power plant (25 MW) at villages Nimbol and Sinala, Tehsil Jaitaran District Pali (Rajasthan). The said project is transferred from M/s Siddhi Vinayak Cement Ltd. On 31st July 2017. The Environment Clearance (in short "EC") from Respondent MoEF&CC dated 29th March, 2011 issued in favour of M/s Siddhi Vinayak Cement Ltd. By concealment of fact particularly regarding distance of the Plant and crushing unit from the habitation which is within 500 mtrs, whereas, it is mandatory under law that, such unit should be established at least more than 1.5 Kms Arial distance from Abadi area. That, continuous operation of lime stone crusher in village Sinala causing continuous air

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pollution, noise pollution in the village and surrounding areas, adversely effecting health of inhabitants which is less than 500 mtrs from Abadi area.

2. Apart from the above violations of environmental norms the respondents has obtained NOC for withdrawal of Ground water in the year 2012 and as per guidelines such NOC is granted for limited period of 2 years, can be extended for further period only after due inspection from CGWA. But, as per information to the petitioner the NOC granted to respondent has not been renewed for further period and the company is excessively withdrawing ground water from hidden tube wells without valid permissions, impacting the ground water of the area. No recharge measures are adopted in compliance of the pervious Ground water permission/NOC issued to the respondent company.

3. A substantial issue of environment has been raised.

9. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:- (i) District Magistrate, District Pali, Rajasthan (ii) Regional Director, Central Ground Water Board, Jaipur (iii) Rajasthan Pollution Control Board.

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10. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

11. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.”

1. ACTION TAKEN IN COMPLIANCE OF PRESENT ORDER

A. CONSTITUTION OF JOINT COMMITTEE

That Member Secretary, Rajasthan State Pollution Control Board (RSPCB), Jaipur has issued an order vide RSPCB Letter No. F.10 (355) RPCB/Legal/NGT-Bhopal/2021/ 970-72, dated 02.06.2021 and Regional Officer, RSPCB, Pali has nominated as Nodal Officer. Copy of letter is marked and enclosed at **Annexure -A.**

That District Collector Pali has nominated Additional District Collector, Pali as a member from their office vide letter No. Gen./2021/4887, dated 08.06.2021. Copy of letter is marked and enclosed at **Annexure -B.**

That Regional Director, Department of Water Resources RD & GR/Central Ground Water Board (CGWB), Western Region, Jaipur has nominated Sh. Suresh Kumar Pareek, Scientist “D”, CGWB, Western Region, Jaipur as Member of the Joint Inspection Committee vide letter no. CGWB/WR/CGWA/OA(NGT)/09/2021(CZ)-109 dated 31/05/2021. Copy of letter is marked and enclosed at **Annexure -C.**

B. SCOPE OF SITE VISIT/INSPECTION

The scope of joint inspection is related to examine:-

- a. Sitting of integrated Cement Plant.
- b. Compliance status of emission standards/environmental norms.
- c. Excessive withdrawal of ground water from hidden tube wells without valid permissions, impacting the ground water of the area.

C. STATUS FOUND DURING JOINT SITE VISIT/INSPECTION

In compliance of referred order passed by the Hon'ble Tribunal, following officers were nominated by concerned departments to visit the site for factual report:

1. Shri Chandrabhan Singh Bhati, Additional District Magistrate, Pali (Rajasthan).
2. Shri Suresh Kumar Pareek, Scientist D, Central Ground Water Board, Western Region, Jaipur (Rajasthan).
3. Shri R. K. Bora, Executive Engineer and Regional Officer, Rajasthan State Pollution Control Board, Pali (Rajasthan).

The committee members have jointly inspected Cement plant of M/s Nuvoco Vistas Corporation Limited (formerly Nirma Limited) near village- Nimbol, Tehsil Jaitaran, District- Pali (Raj.) on dated **18.06.2021**. The joint committee is accompanied with Shri Bhaskar Visnoi, Sub-Divisional Officer, Jaitaran, Ms. Reena Borana, Assistant Hydrogeologist, CGWB, officials from the local administration and representative from cement plant.

A meeting was also held with representative of Sinla Vikas Samiti in Govt. School, Village- Sinla, Tehsil- Jaitaran, District-Pali to discuss their grievances.

Point wise detail of factual status found as per observation of joint inspection and information collected at site is mentioned herein under:-

1. Status with respect to illegal withdrawal without valid NOC

- (i) NOC for ground water withdrawal of 1123 m³/day or 370818 m³/year issued vide letter No.21-4(493)/WR/CGWA/2011-4952 dated 10.12.2012 through proposed 3 tube wells was issued to M/s Siddhi Vinayak Cement Private Limited for their proposed manufacturing of 1.48 MTPA clinker, 2.28 MTPA cement and 25 MW Power generation at village Singla, Digrana, Karadi, Dungarnagar and Nimbol, Jaitran Block, Pali district. Validity of NOC not mentioned in the letter. Copy of letter is marked and enclosed at **Annexure -D**.
- (ii) Central Ground Water Board, Jaipur vide letter dated 10/07/2015 advised the unit to apply for renewal irrespective of time period mentioned in the NOC or not. Copy of letter is marked and enclosed at **Annexure -E**.
- (iii) M/s Nirma Limited (earlier M/s Siddhi Vinayak Cement Private Limited) has applied for renewal of NOC vide letter No. NL/RJ/ENV-132-B/379/2016 dated 9/05/2016 for 1123 m³/day or 370818 m³/year. Copy of letter is marked and enclosed at **Annexure -F**.
- (iv) M/s Nirma Limited has intimated CGWA vide letter No. NL/RJ/ENV-132-B/514/2017 dated 15/09/2017 to replace 2 existing bore well with

new bore wells due to dried up of existing bore wells. Copy of letter is marked and enclosed at **Annexure -G.**

- (v) CGWA vide letter No. TS/21B(362)/CGWA/WR/2010-5070 dated 06/06/2018 advised the unit to apply for renewal in prescribed format. Copy of letter is marked and enclosed at **Annexure -H.**
- (vi) Inspection for status of compliance of conditions laid down in NOC was carried out on 31/10/2018. The unit had submitted revised renewal application (through offline mode) for 1123 m³/day or 370818 m³/year for 3 existing tube wells vide letter No. 595 dated 2/11/2018. Copy of inspection report is marked and enclosed at **Annexure -I.**
- (vii) Central Ground Water Board, Western Region, Jaipur office forwarded renewal application to Central Ground Water Authority, New Delhi on 25/2/2019 for consideration of renewal of NOC, decision for renewal of NOC was withheld by Central Ground Water Authority vide letter dated 01/03/2019 as per NGT direction in the matter of OA No. 176/2015. Copies are marked and enclosed at **Annexure -J.**
- (viii) Central Ground Water Authority notified new guidelines on 24/9/2020 and accordingly unit has to submit additional documents for processing of renewal proposal and to apply online. Copy of guideline is marked and enclosed at **Annexure -K.**
- (ix) The unit had applied online for renewal of NOC for ground water abstraction on 05/01/2021. Copy of application is marked and enclosed at **Annexure -L.**
- (x) As per Point No. 11(vi) of CGWA guidelines 24/9/2020 "if the application for renewal is submitted in time and the CGWA/ the respective State/ UT Authority is unable to process the application in time, No Objection Certificate shall be deemed to be extended till the

date of renewal of No Objection Certificate.” (Annexure-K). Renewal of NOC is withheld by CGWA as per NGT direction in the matter of OA No. 32/2014. Copy of NGT Order is marked and enclosed at Annexure -M.

2. Status with respect to excessive ground water withdrawal from hidden tubewells

As per Water Audit Report prepared by Federation of Indian Chamber of Commerce and Industry (FICCI), water consumption by the unit is 872 m³/day for 2019-20 and as per log details 756 m³/day for the year 2020-21. Copies are marked and enclosed at **Annexure -N**.

In light of above details, ground water abstraction is under permissible limit of 1123 m³/day.

During inspection following bore wells were found:

- i. 03 bore wells (Pumping well) were fitted with pump and used for ground water withdrawal (Condition No. 2 of the NOC).
- ii. 02 bore wells (Piezometer) fitted with digital water level recorder (DWLR) for water level monitoring purpose (Condition No. 5 of the NOC).
- iii. 13 bore wells (Injection wells without pump or DWLR) for ground water recharge purpose (Condition No. 3 of the NOC).
- iv. 02 bore wells are abandoned and not in use (Unit vide letter dated 15/09/2017 intimated to replace 02 existing bore well with new bore wells due to dried up of existing bore wells.)

A total of **20 bore wells were found** within premises. GPS location tagged photographs of pumping wells, piezometric well and few injection wells are marked and enclosed at **Annexure -O**. However, the committee has

not found any additional bore well installed with pump or any hidden bore well(s) within premises.

3. Status with respect to Non implementation of recharge measures as per last NOC

The Committee has visited plant premises and observed that 13 bore wells with recharge and filter pits have been constructed for recharge within premises. The unit has also mentioned that 16 ponds were also adopted for renovation/deepening for conservation/recharge outside industrial premises. Copies of photographs/details are marked and enclosed at **Annexure -P.**

The unit has submitted No Objection Certificate from Water Resources Department, Pali dated 08/10/2013 regarding implementation of recharge measures by deepening of existing village ponds. Copy of letter is marked and enclosed at **Annexure -Q.**

As per NOC, unit proposed to implement recharge measure of 9,29,303 m³/year and the recharge measure implemented by the unit is estimated to the tune of 750378 m³/year, which is about 81% of recharge as per NOC. However, the unit has implemented recharge 202% of annual ground water abstraction (Point No. 3.1: Criteria for Industries/Infrastructure/ Mining Projects of prevailing CGWA guidelines 2015). Copy of letter is marked and enclosed at **Annexure -R.**

4. Compliance status of emission standards/environmental norms

- (i) It is also mentioned herewith M/s Nuvoco vistas corporation ltd, Near village- Sinla and Nimbol, Tehsil -Jaitaran, District- Pali, is a

integrated CEMENT plant. Consent to operate had issued to this cement plant from State PCB vide order dated 04.10.2017 for manufacturing of CEMENT@ 2.28 MTPA and CLINKER@ 1.48 MTPA with validity up to 31.08.2022, Consent to operate had issued for Residential Colony vide order dated 19.01.2017 issued for Buildup Area-48229.60 Sq. mtrs and Plot Area-17.77 Hectare and validity up to 30.11.2021,

- (ii) Consent to operate dated 25.06.2019 for DG Set-4.80 MW and Captive Power Plant-25.0 MW with validity upto 31.10.2023 had also accorded.
- (iii) That detail of pollution control measures installed with the process of unit is mentioned herein under:-

Sr. No	Name of consented source of air emission	installed APCM	Stack Height (in meters)	Status of CEMS	Remark, If any
1	Raw mill + Klin	Reveres Air bag house	≈140	PM, Sox and Nox parameters are continuously transmitted at RSPCB and CPCB server	Flow, temperature and pressure parameter along with live camera of all 5nos of stacks are also being continuously shared online with RSPCB server
2	Coal Mill	Bag house	≈89	PM parameter is continuously transmitted at RSPCB and CPCB server	
3	Clinker cooler	ESP	≈60	PM parameter is continuously transmitted at RSPCB and CPCB server	
4	Cement mill	Bag house	≈51	PM parameter is continuously transmitted at RSPCB and CPCB server	

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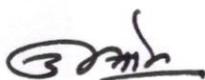
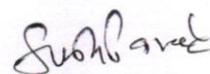
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5	CPP	ESP	≈101	PM, Sox, Nox and Hg parameters are continuously transmitted at RSPCB and CPCB server	
6	Crusher	Bag House, Covered primary & secondary crusher, water spray,	≈26	NA	Metalled roads and Conveyour belts were covered.
7	Packer	Bag filter and covered shed	-	PM-30 mg/Nm3	

(iv) That detail of pollution control measures installed with the process of unit and results shown in CEMS during visit are mentioned herein under:-

Sr. No	Name of consented source of air emission	installed APCM	Stack Height (in meters)	Standards as per Consent to Operate from the State Pollution Control Board	Results Shown in CEMS during visit
1	Raw mill + Klin	(RABH) Reverses Air bag house	≈140	PM-30 mg/Nm3 Sox-100 mg/Nm3 NOx-800 mg/Nm3	PM-22.19 mg/Nm3 Sox-17.71mg/Nm3 NOx-592.87 mg/Nm3
2	Coal Mill	Bag house	≈89	PM-30 mg/Nm3	PM-9.61 mg/Nm3
3	Clinker cooler	ESP	≈60	PM-30 mg/Nm3	PM-15.37 mg/Nm3

4	Cement mill	Bag house	≈51	PM-30 mg/Nm ³	PM-22.62 mg/Nm ³
5	CPP (Boiler)	ESP	≈101	PM-50 mg/Nm ³ Sox-600 mg/Nm ³ NOx-300 mg/Nm ³	PM-29.93 mg/Nm ³ Sox-147.15 mg/Nm ³ NOx-142.79 mg/Nm ³
6	Lime Stone Crusher	Bag House, Covered primary & secondary crusher, water spray, Metalled roads and Conveyor belts were covered.	≈26	PM-30 mg/Nm ³ Fugitive emission-600 µg/m ³ (Measured between 3 to 10 meters from the source)	OCEMS not installed
7	Packer	Bag filter	-	PM-30 mg/Nm ³	PM-30 mg/Nm ³

(v) That, during inspection official of State Board has also conducted Ambient Air Quality monitoring, Stack Monitoring, & Noise monitoring. The details are as mentioned herein under:

S. No.	Sampling Location
1.	A. Ambient Air monitoring at House of Sh. Bhawar lal ji devasi, Village-Sinla, Tehsil - Jaitaran, Dist. -Pali
	B. Ambient Noise monitoring at House of Sh. Bhawar lal ji devasi, Village-Sinla, Tehsil - Jaitaran, Dist. -Pali
2.	A. Ambient Air monitoring at Staff colony of Nirma/Nuvoco cement plant, Village-sinla, Tehsil - Jaitaran, Dist. -Pali
	B. Ambient Noise monitoring at Staff colony of Nirma/Nuvoco cement plant, Village-sinla, Tehsil - Jaitaran, Dist. -Pali

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3.	A. Ambient Air monitoring at VIP guest house near main gate of Nirma/Nuvoco cement plant, Village-sinla, Tehsil - Jaitaran, Dist. -Pali.
	B. Ambient Noise monitoring at VIP guest house near main gate of Nirma/Nuvoco cement plant, Village-sinla, Tehsil - Jaitaran, Dist. - Pali
4.	Stack Monitoring of Captive Power Plant
5.	Stack Monitoring of Coal Mill

(vi) That, analysis results of Ambient Air Quality Monitoring at nearby resident's home and plant site are mentioned herein under:-

Parameters			PM 10 ($\mu\text{g}/\text{m}^3$)	SO ₂ ($\mu\text{g}/\text{m}^3$)	NO ₂ ($\mu\text{g}/\text{m}^3$)
Prescribed limits as per NAAQS-2009 and as per consent of RSPCB			100	80	80
AAQM Sampling Location	Report No	Date of collection			
Ambient Air monitoring at House of Sh. Bhawar lal ji devasi, Village-Sinla, Tehsil - Jaitaran, Dist. -Pali	93	18.06.2021	76	4.15	14.20
Ambient Air monitoring at Staff colony of Nirma/Nuvoco cement plant, Village-sinla, Tehsil - Jaitaran, Dist. -Pali	94	18.06.2021	87	3.68	12.71
Ambient Air monitoring at VIP guest house near main gate of Nirma/Nuvoco cement plant, Village-sinla, Tehsil - Jaitaran, Dist. - Pali.	95	18.06.2021	110	8.58	24.74

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- (vii) That, analysis results of point source (causes SO₂ emission) i.e. Power Plant units installed after 31.12.2003 and up to 31.12.2015 is mentioned herein under:-

Parameters			PM (mg/Nm ³)
Prescribed limits as per MOEF&CC Noti. 2015 and as per consent of RSPCB			50
Sampling Location	Report No	Date of collection	
Stack of Captive Power Plant (25 MW) attached with ESP	97	18.06.2021	27

- (viii) That, analysis results of emission monitoring from Stack of Coal Mill is mentioned herein under:-

Parameters			PM (mg/Nm ³)
Prescribed limits as per EP Rules (MOEF&CC Noti. GSR 497 (E) dt. 10.07.2016) and as per consent of RSPCB			30
Sampling Location	Report No	Date of collection	
Stack of Coal Mill attached with Bag House	96	18.06.2021	24

- (ix) That, analysis results of emission monitoring from Stack of Coal Mill is mentioned herein under:-

Parameters			Noise level (dB(A))
Prescribed limits as per Noise Rules, 2000			Residential-55 Industrial-75 dB(A) Leq. (day time)
Sampling Location	Report No	Date of collection	

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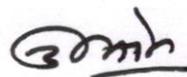
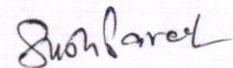
Ambient Noise monitoring at House of Sh. Bhawar lal ji devasi, Village-Sinla, Tehsil - Jaitaran, Dist. -Pali	90	18.06.2021	58.3
Ambient Noise monitoring at Staff colony of Nirma/Nuvoco cement plant, Village-sinla, Tehsil - Jaitaran, Dist. -Pali	91	18.06.2021	61.1
Ambient Noise monitoring at VIP guest house near main gate of Nirma/Nuvoco cement plant, Village-sinla, Tehsil - Jaitaran, Dist. -Pali	92	18.06.2021	60.2

Copies of analysis results are marked and enclosed at **Annexure -S.**

5. Status of location of plant with respect to nearby Revenue village/habitation Sinla, Tehsil- Jaitaran (Pali)

- (i) That the Distance of the plant from nearest colony was measured by patwari and Tehsildar as per revenue record and it was found about 600 meters. Copy of Mauka report submitted by SDM Jaitaran dated 24.06.2021 is enclosed at **Annexure -T.**
- (ii) It is submitted that as per State Board office order no. F.14 (23)policy/RPCB/Plg./153-189, dated 02.06.2020, cement plant are covered in RED category. It is an integrated Cement Manufacturing Unit, in which crusher is a part of the CEMENT plant. As per guidelines for Abatement and Control of Pollution for Stone Crusher Industry vide State Board letter no. SCMG & DS/RPCB/Gen.-3/313-354, dated 11.06.2018, only khatedari land or converted land is required for establishment of a crusher. Copies are marked and enclosed at **Annexure -U.**

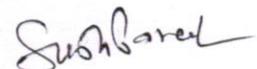
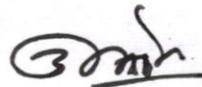
6. Meeting with representative of Sinla Vikas Samiti

Joint Team has visited village Sinla and conducted a meeting with representative of Sinla Vikas Samiti at Govt. Primary School, Sinla. Details of discussion are mentioned herein under:-

- (i) Shri Abhay Singh Champawat, Chairman, Shri Balveer Singh, Secretary, Sinla Vikas Samiti, Shree Hanuman Singh S/o Sh. Roop Singh, Sh. Kailash Maharaj S/o Sh. Mangilal & Sh. Bhawar Lal Dewasi villagers of Sinla were present in the meeting.
- (ii) Shri Abhay Singh Champawat, Chairman, Sinla Vikas Samiti informed that, there are 14 nos. of working tube well is inside the Cement plant.
- (iii) Shri Abhay Singh Champawat also visited the plant with the team member and shown some tube well inside and outside the unit. The tubes well situated within premises were verified.
- (iv) SDM Jaitaran was advised to report about the status of outside tube well (legal or illegal) and whether unit is getting water from outside source (tube well) or not also advised to submit the land title of tube wells shown by Sh. Abhay Singh.
- (v) SDM Jaitaran reported vide their letter dated 24.06.2021 that the distance of Stone crusher of this cement plant to village-Sinla is about 600 meters. Copy is already marked and enclosed at **Annexure -T**.
- (vi) Shri Balveer Singh stated that today the atmosphere is cloudy, so no use of doing ambient air quality monitoring and plant is also non-operative.

7. Conclusion/findings of joint inspection/visit on dated 18.06.2021



- a) That no additional bore well installed with pump inside premises were found. NOC for ground water withdrawal of 1123 m³/day or 370818 m³/year issued vide letter No.21-4(493)/WR/CGWA/2011-4952 dated 10.12.2012 is found issued and unit has applied for renewal which is withheld by CGWA as per NGT direction.
- b) That the results of analysis reports are shown the efficiency of PCM installed with Source are inadequate for controlling of Ambient Noise in residential areas.
- c) That during inspection plant was found operational, the details of production figure of that day was also shown in Central Control Room (CCR) unit of unit. The production data and emission data were displayed on CCR unit is enclosed. That crusher was found operational with PCM (Bag filter & covered conveyor belt).
- d) The online emission monitoring details displayed in Central Control Room (CCR) are as follows :- RABH-PM-22.19 mg/Nm³, RABH NO_x-592.87 mg/Nm³, RABH-SO_x-17.71 mg/Nm³, Coal Mill -PM-9.61 mg/Nm³, Cement Mill -PM-22.62 mg/Nm³, Cooler ESP-PM-15.37 mg/Nm³, CPP-PM-29.93 mg/Nm³, CPP-NO_x-142.79 PPM, & CPP SO_x-147.15 PPM.

D. STATUS FOUND DURING RE-INSPECTION

That, a representation was given by the villagers to ADM, Pali regarding surprise visit of CEMENT plant and ADM, Pali has decided to carry out surprises inspection of the plant.

On dated 03.07.2021 joint team reached at Govt. Primary School, Sinla, Tehsil-Jaitaran, Dist. Pali and meeting was conducted with villagers i.e. Sh. Balveer Singh, Sh. Abhay Singh, Hanuman Singh, as per

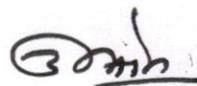
representation given by villagers Details of discussion are mentioned herein under:-

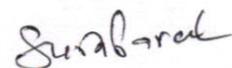
- A. That the villagers informed to the team regarding plant is non-operational today and on last inspection dated 18.06.2021.
- B. That Several Tube Wells are installed in and around the unit and illegal abstraction is carrying out.
- C. That the distance of this Cement plant from abadi is not adequate and using loudspeakers.

8. Conclusion/findings of joint inspection/visit on dated 03.07.2021

- A. That as per villagers' representation, plant was again inspected by the team members and unit was found operational, as per CCR record or during both time inspection dated 18.06.2021 & 03.07.2021. The details of production figure of that day were also shown in Central Control Room (CCR) of unit. The production data and emission data were displayed on CCR unit is enclosed.
- B. That as per villagers' representation regarding Several Tube Wells were installed in and around the unit and illegal abstraction, it was found that a total 20 nos. of bore wells were found within premises. The details are as under:
 - i. 03 nos. of bore wells (Pumping well) were fitted with pump and used for ground water withdrawal.
 - ii. 02 nos. of bore wells (Piezometer) fitted with digital water level recorder (DWLR) for water level monitoring purpose.
 - iii. 13 nos. of bore wells (Injection wells without pump or DWLR) for ground water recharge purpose.
 - iv. 02 nos. of bore wells are abandoned and not in use.



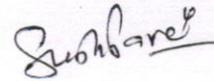
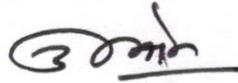




The committee has not found any additional bore well installed with pump or any hidden bore well(s) within premises, however two tube well near boundary wall of unit was also found, in which one has been dismantled and another one was not in operational condition. Copy is already marked and enclosed at **Annexure -O.**

C. On site ADM Pali has given direction to SDM & Nayab Tehsildar Jaitaran to take action against this bore well and submit their report to District Collector Pali.

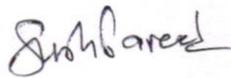
D. That as per direction of ADM, Pali, Patwari of that revenue village Sinla has measured the distance with complaintee and the SDM Jaitaran reported vide their letter dated 24.06.2021 that the distance of Stone crusher of this cement plant to village-Sinla is about 600 meters. Copy is already marked and enclosed at **Annexure -T.**

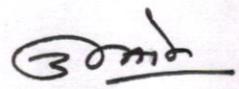


Looking to the results of the Ambient Air Quality and noise level monitoring and location of plant & village Sinla, in windy season the possibility of reaching of suspended particulate matter in the village cannot be ruled out, therefore it is recommended that:-

- (i) Unit may be directed to provide dense plantation between the available land between village and unit and more trees is to be planted along the boundary of unit.
- (ii) The movements of vehicles (trucks) near the village Sinla, is kaccha road, so unit may be directed to do it metalled road or cemented and do plantation along the road side with water spray system to control the fugitive emission.
- (iii) District administration/revenue department may be directed not to issue any land for residential purpose in periphery of the unit (500 meters).
- (iv) SDM Jaitaran may be directed to take immediate action against tube well/bore well established illegally in and around the unit if any and also on outside unit to stop the illegal extraction of ground water.
- (v) The unit may be directed to seal abandoned tube wells and submit compliance report.
- (vi) Unit may be directed to do more efforts to reduce noise level like dense plantation, controlling the loudspeakers, controlling the heavy vehicles movement.
- (vii) RSCPb may be directed to carry out quarterly or post monsoon Ambient Air and Noise monitoring of such plants around the vicinity of the area.
- (viii) CGWA may be directed to take decisions on pending renewal of applications for abstraction of ground water as per NGT direction.


(Shri Chandrabhan Singh Bhati), Additional District Magistrate, Pali district.


(Shri Suresh Kumar Pareek) Scientist D, Central Ground Water Board, Western Region, Jaipur.


(Shri R K Bora), Executive Engineer and Regional Officer, Rajasthan State Pollution Control Board, Pali



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल
RAJASTHAN STATE POLLUTION CONTROL BOARD
 4, Institutional Area, Jhalana Doongri, Jaipur.
 Phone: 5101871, 5101872, EAPBX: 5159600, 5159699

MOST- URGENT

No. F.10 (355) RPCB/Legal/NGT-Bhopal/2021/ 970-72

Date: 02/06/21

Regional Officer,
 Rajasthan State Pollution Control Board,
 Pali.

Sub: - Hon'ble National Green Tribunal order dated 19.05.2021 in Original application no. 09/2021 Sinala Vikas Samiti Vs Union of India & Ors.

Sir,

With reference to above subject matter, it is to inform that the Hon'ble NGT by orders dated 19.05.2021 directed inert-alia as follow:-

"9. We deem it just and proper to call a report on the matter in issue in present application, from a Joint Committee consisting of:-

- (i) District Magistrate, District Pali, Rajasthan*
- (ii) Regional Director, Central Ground Water Board, Jaipur*
- (iii) Rajasthan Pollution Control Board*

10. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.

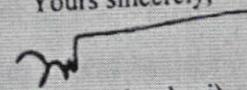
11. The report in the matter be filed by the Committee by email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

12. Applicant is directed to supply the required documents and copy of the application to the Committee within a week."

You are hereby nominated as member of the committee and also appointed as Nodal Officer on behalf of RSPCB with the direction to ensure compliance of Hon'ble NGT order and file the compliance report of order dated 19.05.2021. The Hon'ble NGT order dated 19.05.2021 is enclosed with this letter for ready reference.

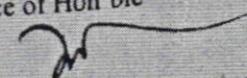
Enclosed-As above

Yours sincerely,


 (Dr. Gobind Sagar Bhardwaj)
 Member Secretary

Copy to:-

1. District Collector, Pali with the request to ensure compliance of Hon'ble NGT order dated 19.05.2021.
2. Regional Director, CGWA, Jaipur with the request to ensure compliance of Hon'ble NGT order dated 19.05.2021.


 Member Secretary

RSPCB

यूनिक कोड नं० 18-509-6386-407-43-9/2021

क्रमांक: प- F.10(355)RPCB/Legal/NGT/2021/1026-1687
आदेशदिनांक: 29-06-2021
30

- विषय—
- वाद/याचिका/अपील सं०: ORIGINAL APPLICATION/APPLICATION/9/2021
 - याची/वादी/अपीलार्थी : Sinala Vikas Samiti
 - प्रत्यर्थी/प्रतिवादी: Union of India & Ors.
 - न्यायालय का नाम: NATIONAL GREEN TRIBUNAL (NGT), Bhopal

दीवानी प्रक्रिया संहिता, 1908 (केन्द्रीय अधिनियम, 5 वर्ष 1908) के आदेश XXVII के नियम 1 एवं 2 के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुये महामहिम राज्यपाल महोदय / संस्था की ओर से उक्त प्रकरण में जवाब/अपील/रिट प्रस्तुत करने, अभिवचनों को सत्यापित करने एवं विविध आवेदन पत्र/प्रार्थना पत्र प्रस्तुत करने हेतु निम्न को प्रभारी अधिकारी/समन्वयक नियुक्त किया जाता है :-

प्रभारी अधिकारी/समन्वयक का नाम : R.O. Pali

पदनाम : R.O. Pali

पता : SA-6 Mandia Road Industrial Area, Pali- Marwar.

Mobile No / Email : 9414128114 / rorpcb.pali@gmail.com

प्रभारी अधिकारी/समन्वयक को यह व्यादिष्ट किया जाता है कि वे राजस्थान विधि एवं विधिक कार्य विभाग नियमावली, 1999 के नियम 233 में उल्लेखित दायित्व एवं कर्तव्यों के अतिरिक्त अपनी नियुक्ति के तत्काल पश्चात् निम्न कार्य भी सम्पादित करेंगे:-

1. प्रकरण के तथ्यों के संदर्भ में तत्काल आवश्यक जानकारी एवं आगामी तारीख पेशी ज्ञात करके राजकीय अधिवक्ता से सम्पर्क कर न्यायालय में आवश्यक कार्यवाही सम्पादित करेंगे।
2. प्रकरण की विषयवस्तु से सम्बन्धित सभी पत्रावलियां/दस्तावेज/अधिनियम/नियम/ विनियम/परिपत्र/दिशा-निर्देश/अधिसूचना/आदेश/सूचना एवं सुसंगत तथ्य एकत्रित करेंगे।
3. प्रकरण में उठाये गये सभी तथ्य एवं बिन्दुओं का प्रशासनिक अनुभाग से प्राप्त तथ्यात्मक प्रतिवेदन एवं तथ्यों के आधार पर प्रकरण का पैरा क्रमानुसार तथ्यात्मक प्रतिवेदन तैयार करते हुए एवं ऐसी अतिरिक्त जानकारी अंकित करते हुये जो राजकीय अधिवक्ता एवं राज्य पक्ष के प्रतिरक्षण/पक्ष प्रस्तुतिकरण के लिए आवश्यक/सहायक हो, तैयार करेंगे।
4. प्रभारी अधिकारी/समन्वयक सम्बन्धित प्रशासनिक अनुभाग से तथ्य एवं तथ्यात्मक विवरण प्राप्त करके राजकीय अभिभाषक को प्रकरण का ब्रीफ, प्रभारी अधिकारी/समन्वयक के नियुक्ति पत्र के साथ प्रपत्र 'क' में उपलब्ध करायेंगे, जिसमें प्रकरण की पैराक्रमानुसार तथ्यात्मक स्थिति के अतिरिक्त प्रकरण की विषयवस्तु का दिनांकवार विवरण एवं घटनाक्रम अनुसार, सम्बन्धित नियम, अधिनियम, अधिसूचना, परिपत्र एवं दिशा-निर्देश और यदि पूर्व में समान बिन्दुओं पर निर्णित उच्च न्यायालय/उच्चतम न्यायालय के निर्णय हो तो वे (List / Details of Dates and Events, Act, Rules, Notification, Circular, Guidelines etc, Courts Judgments relevant & under reference) भी प्रभारी अधिकारी/समन्वयक द्वारा स्वयं के ज्ञान व विभाग के अभिलेखानुसार ज्ञात कर इस ब्रीफ में सम्मिलित किये जायेंगे।
5. न्यायालय में दायर किये जाने वाले वाद/ अपील/ पुनर्विलोकन/ पुनरीक्षण/विविध प्रार्थना पत्र आदि की विभागीय तथ्यात्मक स्थितियों /आधार एवं तथ्यों का अभिलेख के साथ एकत्रिकरण किया जावे, जिनके आधार पर कार्यवाही सम्पादित की जानी है।
6. प्रभारी अधिकारी/समन्वयक द्वारा प्रकरण की तथ्यात्मक रिपोर्ट प्राप्त हो जाने एवं पैरल लॉयर/स्टेंडिंग कौन्सिल/राजकीय अधिवक्ता/एडवोकेट ऑन रिकार्ड/अतिरिक्त महाधिवक्ता की प्रकरण में पैरवी हेतु नियुक्ति हो जाने पर संबंधित अधिवक्ता से अतिशीघ्र सम्पर्क करके वांछित कार्यवाही सम्पादित की जावे।
7. प्रभारी अधिकारी/समन्वयक प्रकरण के सुसंगत, क्रमबद्ध एवं व्यवस्थित तथ्यों व अभिलेख के साथ यथा समय पूर्व राजकीय अधिवक्ता से सम्पर्क करके आवश्यक प्रार्थना पत्र जवाब/अपील/रिट आदि तैयार न्यायालय में प्रस्तुत करायेंगे।
8. प्रभारी अधिकारी/समन्वयक द्वारा उपर्युक्त तथ्यात्मक प्रतिवेदन एवं सामग्री के साथ प्रभारी अधिकारी द्वारा राजकीय अधिवक्ता से व्यक्तिशः सम्पर्क करके लिखित कथन/प्रत्युत्तर/अपील/ पुनर्विलोकन/ पुनरीक्षण/रिट याचिका/प्रार्थना पत्र आदि तैयार करवाया जावेगा और प्रारूपित दस्तावेज पर स्वयं एवं राजकीय अधिवक्ता के हस्ताक्षर करवाकर तथ्यों का सत्यापन/ प्रमाणीकरण/अनुमोदन विधिज्ञा हेतु प्रशासनिक अनुभाग को प्रस्तुत किया जावेगा।
9. प्रभारी अधिकारी/समन्वयक न्यायालय में पैरवी कर रहे राजकीय अधिवक्ता के पास प्रकरण पत्रावली परिपूर्ण एवं नवीनतम प्रगति व सूचनाओं सहित उपलब्ध रहे, यह सुनिश्चित करेंगे।
10. प्रभारी अधिकारी/समन्वयक प्रकरण में न्यायालय में निर्धारित की गई सुनवाई की तारीख, प्रकरण की प्रगति एवं उसमें सम्पादित होने वाली आगामी कार्यवाही से स्वयं एवं विभाग को सदैव अवगत रखेंगे।

11. प्रभारी अधिकारी/समन्वयक प्रत्येक तारीख पेशी को न्यायालय में उपस्थित हो कर राजकीय अधिवक्ता की पैरवी करने में मदद करेंगे और समय-समय पर साक्ष्य, अभिलेख एवं प्रकरण की वर्तमान नवीनतम प्रगति प्रशासनिक अनुभाग/सम्बन्धित कार्यालय/अधिकारी से ज्ञात करके न्यायालय में प्रस्तुत करवायेंगे। अतः प्रभारी अधिकारी/समन्वयक प्रकरण की नवीनतम जानकारी एवं प्रगति निरन्तर प्राप्त करते रहेंगे।
12. प्रभारी अधिकारी/समन्वयक प्रत्येक तारीख पेशी की कार्यवाही विवरण एवं आगामी तारीख पेशी का अंकन पत्रावली पर अंकित कर विभाग को अवगत करायेंगे और LITES के प्रपत्र 3 में आगामी तारीख का व्यक्तिशः इन्द्राज करवायेंगे।
13. प्रभारी अधिकारी/समन्वयक द्वारा न्यायालय से कोई आदेश, निर्देश, निर्णय पारित होने पर विभाग को उसके तथ्यों सहित उसी दिन जानकारी/सूचना उच्चाधिकारी को देनी होगी। प्रभारी अधिकारी/समन्वयक न्यायालय के उक्त निर्देश/आदेश/निर्णय की प्रमाणित प्रति प्राप्त करने हेतु उसी दिन अथवा आगामी दिवस को आवेदन प्रस्तुत करेंगे।
14. प्रभारी अधिकारी/समन्वयक प्रकरण में स्वयं की रिपोर्ट और राजकीय अधिवक्ता की राय के साथ न्यायालय के निर्देश, आदेश, निर्णय की प्रमाणित प्रति न्यायालय से प्राप्त कर तत्काल विभाग को प्रस्तुत करेंगे।
15. प्रभारी अधिकारी/समन्वयक का दायित्व विभाग के विरुद्ध पारित निर्णय के सन्दर्भ में आगामी अपीलीय कार्यवाही में अन्य प्रभारी अधिकारी/समन्वयक की नियुक्ति अथवा निर्णय की अनुपालना होने तक निरन्तर रहेगा।
16. प्रभारी अधिकारी/समन्वयक वादकरण प्रकरणों की मॉनिटरिंग हेतु न्याय विभाग की वेबसाइट LITES के निर्धारित सभी प्रपत्रों का संधारण करेंगे एवं LITES/Updation Centre को समय-समय पर प्रकरण प्रगति व अद्यतन सूचना प्रस्तुत करेंगे।
17. प्रभारी अधिकारी/समन्वयक का स्थानान्तरण/सेवानिवृत्त होने की स्थिति में अथवा प्रकरण अन्य प्रभारी अधिकारी/समन्वयक को स्थानान्तरित होने पर सभी प्रकरणों की सूची, पत्रावलियां, अभिलेख, आगामी तारीख पेशी और उस पर न्यायालय में सम्पादित होने वाली कार्यवाही का विवरण नवीन प्रभारी अधिकारी/समन्वयक को उपलब्ध करवाया जावेगा और इस आशय को प्रस्तुत करेगा अन्यथा स्थिति में अन्तिम वेतन भुगतान प्रमाण पत्र (L.P.C) जारी नहीं होगा।
18. यदि प्रभारी अधिकारी/समन्वयक उपर्युक्त निर्देशों की उपेक्षा करता है अथवा इनके प्रति असावधान पाया जाता है तो स्वयं को अनुशासनिक कार्यवाही हेतु उत्तरदायी बनायेगा।

(Dr. Gobind Sagar Bhardwaj)
Member Secretary

क्रमांक: प- F.10(355)RPCB/Legal/NGT/2021/1086-1087

दिनांक: 29-06-2021
30

प्रतिलिपि निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. Regional Officer, Regional Office, Rajasthan State Pollution Control Board, Pali OIC on behalf of RSPCB with the direction to prepare the parawise factual report, contact the counsel of the State Board and get the draft reply so that same may be filed with approval of competent authority before Hon'ble NGT, Bhopal. The copy of the petition is enclosed.

2. Shri Rohit Sharma, Advocate, E-5/43, Arera Colony, Bhopal, Pin-462016 Mobile No. 8435256569 with the request to file the reply, act and plead before the Hon'ble NGT, Bhopal, you will be paid fee as per RSPCB office order dated 05.03.2020. The copy of the petition is enclosed.

Member Secretary

राजस्थान-सरकार
कार्यालय जिला कलेक्टर, पाली

क्रमांक/सामान्य/2021/4887

दिनांक 08.06.2021

प्रेषित-

1. श्री सुरेश कुमार पारीक, वैज्ञानिक, केन्द्रीय भू-जल बोर्ड पश्चिमी जोन, जयपुर
2. क्षेत्रीय अधिकारी, राजस्थान प्रदूषण नियंत्रण मण्डल, पाली।

विषय:- मूल प्रार्थना पत्र संख्या 9/2021 (CZ) सिणला विकास समिति बनाम यूनियन ऑफ इंडिया व अन्य में माननीय राष्ट्रीय हरित प्राधिकरण (NGT) भोपाल द्वारा पारित आदेश दिनांक 19.05.2021 की पालना बाबत।

प्रसंग:- माननीय राष्ट्रीय हरित प्राधिकरण (NGT) भोपाल से प्राप्त नोटिस दिनांक 24.05.2021 के क्रम में।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित प्राधिकरण (NGT) भोपाल ने मूल प्रार्थना पत्र संख्या 9/2021 (CZ) सिणला विकास समिति बनाम यूनियन ऑफ इंडिया व अन्य में पारित आदेश 19.05.2021 के द्वारा संयुक्त कमेटी का गठन किया जा कर उक्त गठित कमेटी द्वारा प्रकरण से संबंधित स्थल का निरीक्षण कर तथ्यात्मक रिपोर्ट 6 सप्ताह के भीतर माननीय राष्ट्रीय हरित प्राधिकरण (NGT) भोपाल को भिजवाई जाने हेतु निर्देशित किया है। इसलिए उक्त कमेटी में अति. जिला कलेक्टर पाली को अधोहस्ताक्षरकर्ता का प्रतिनिधि मनोनित किया जाता है।

अतः प्रकरण से संबंधित स्थल का निरीक्षण हेतु शीघ्र ही तारीख नियत कि जाकर, नियत तारीख को संबंधित स्थल का निरीक्षण किया जाकर तथ्यात्मक रिपोर्ट समयावधि में अधोहस्ताक्षरकर्ता को प्रस्तुत करना सुनिश्चित करें।

संलग्न:- उपरोक्तानुसार

Auth
(अश दीप)

जिला कलेक्टर,पाली

दिनांक 08.06.2021

क्रमांक/सामान्य/2021/4888

प्रतिलिपि:- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. क्षेत्रीय निदेशक, केन्द्रीय भूमि बोर्ड पश्चिमी क्षेत्र जयपुर उनके पत्र दिनांक 31.05.2021 के संबंध में।
2. सदस्य सचिव, राजस्थान प्रदूषण नियंत्रण मण्डल झालाना डुंगरी, जयपुर
3. अति. जिला कलेक्टर, पाली
4. अति. निजी सचिव, जिला कलेक्टर/निजी सहायक अति. जिला कलेक्टर, पाली

Auth
जिला कलेक्टर,पाली

राजस्थान-सरकार
कार्यालय जिला कलेक्टर, पाली

क्रमांक/सामान्य/2021/4887

दिनांक 08.06.2021

प्रेषित-

1. श्री सुरेश कुमार पारीक, वैज्ञानिक, केन्द्रीय भू-जल बोर्ड पश्चिमी जोन, जयपुर
2. क्षेत्रीय अधिकारी, राजस्थान प्रदूषण नियंत्रण मण्डल, पाली।

विषय-

मूल प्रार्थना पत्र संख्या 9/2021 (CZ) सिणला विकास समिति बनाम यूनियन ऑफ इंडिया व अन्य में माननीय राष्ट्रीय हरित प्राधिकरण (NGT) भोपाल द्वारा पारित आदेश दिनांक 19.05.2021 की पालना यावत्।

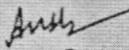
प्रसंग:-

माननीय राष्ट्रीय हरित प्राधिकरण (NGT) भोपाल से प्राप्त नोटिस दिनांक 24.05.2021 के क्रम में।

उपरोक्त विषयान्तर्गत माननीय राष्ट्रीय हरित प्राधिकरण (NGT) भोपाल ने मूल प्रार्थना पत्र संख्या 9/2021 (CZ) सिणला विकास समिति बनाम यूनियन ऑफ इंडिया व अन्य में पारित आदेश 19.05.2021 के द्वारा संयुक्त कमेटी का गठन किया जा कर उक्त गठित कमेटी द्वारा प्रकरण से संबंधित स्थल का निरीक्षण कर तथ्यात्मक रिपोर्ट 6 सप्ताह के भीतर माननीय राष्ट्रीय हरित प्राधिकरण (NGT) भोपाल को भिजवाई जाने हेतु निर्देशित किया है। इसलिए उक्त कमेटी में अति. जिला कलेक्टर पाली को अधोहस्ताक्षरकर्ता का प्रतिनिधि मनोनित किया जाता है।

अतः प्रकरण से संबंधित स्थल का निरीक्षण हेतु शीघ्र ही तारीख नियत कि जाकर, नियत तारीख को संबंधित स्थल का निरीक्षण किया जाकर तथ्यात्मक रिपोर्ट समयावधि में अधोहस्ताक्षरकर्ता को प्रस्तुत करना सुनिश्चित करें।

संलग्न- उपरोक्तानुसार


(अंश दीप)

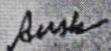
जिला कलेक्टर, पाली

दिनांक 08.06.2021

क्रमांक/सामान्य/2021/4888

प्रतिलिपि- निम्न को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है :-

1. क्षेत्रीय निदेशक, केन्द्रीय भूमि बोर्ड पश्चिमी क्षेत्र जयपुर उनके पत्र दिनांक 31.05.2021 के संबंध में।
2. सदस्य सचिव, राजस्थान प्रदूषण नियंत्रण मण्डल झालाना डुंगरी, जयपुर
3. अति. जिला कलेक्टर, पाली
4. अति. निजी सचिव, जिला कलेक्टर/निजी सहायक अति. जिला कलेक्टर, पाली


जिला कलेक्टर, पाली

ANNEXURE C

Speed post

भारत सरकार/ Govt. of India
जल शक्ति मंत्रालय / Ministry of Jal Shakti
जल संसाधन, नदी विकास और गंगा संरक्षण विभाग/ Department of Water Resources, RD & GR
केंद्रीय भूमि जल बोर्ड/ Central Ground Water Board
पश्चिमी क्षेत्र, जयपुर / Western Region, Jaipur

6-A, झालना डूंगरी, जयपुर (राज)
6-A, Jhalana Doongri, Jaipur-302004 (Raj)
Tel: 0141-2706338, Fax: 2706991
Email: rdwr-cgwb@nic.in, tswr-cgwb@nic.in
Date: 28.05.2021. 3 MAY 2021

No. CGWB/WR/CGWA/OA(NGT)/09/2021(CZ)-- 109

To,
The Member Secretary
Rajasthan State Pollution Control Board
4, Jhalana Institutional Area
Jaipur-302004 (Raj)

Sub: Regarding order passed by Hon'ble National Green Tribunal (NGT) CZB Bhopal in the matter of Original Application No. 09/2021 (CZ) Sinala Vikas Samiti Versus Union of India & Ors.

Ref : Mail received from Registrar NGT CZB Bhopal dated 21.05.2021.

Sir,

Apropos above, in the compliances of the order passed by Hon'ble National Green Tribunal (NGT) CZB Bhopal in the matter of Sinala Vikas Samiti Versus Union of India & Ors, and as per point no.9, Shri. Suresh Kumar Pareek, Scientist-D, Central Ground Water Board, Western Region, Jaipur, Rajasthan (Mobile no. 9414261913) is hereby nominated as member of the joint committee for needful action. The OA is related to the environmental issues of M/s Nirma Limited integrated cement project-clinker (1.48 MTPA) cement (2.28 MTPA) and captive power plant (25 MW) at villages Nimbol and Sinala, Tehsil Jaitaran District Pali (Rajasthan).

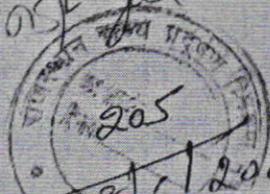
Received Dt.
7/6/2021
Copy to:

2021

- 1) The Member Secretary, Central Ground Water Authority, Gallery No. 18/11, Jamnagar House, Mansingh Road, New Delhi-110 001.
- 2) District Magistrate, District-Pali (Rajasthan)
- 3) Shri. Suresh Kumar Pareek, Scientist-D, Central Ground Water Board, Western Region, Jaipur (Rajasthan).

Regional Director

Regional Director





Regional Director

भारत सरकार
केन्द्रीय भूमि जल प्राधिकरण
जल संसाधन मंत्रालय

Ann. D
ANNEXURE D

Government of India
Central Ground Water Authority
Ministry of Water Resources

CGWA/IND/Proj/2012-1307

No.21-4(493)/WR/CGWA/2011- 4952

Dated :-
10 DEC 2012

To,

M/s Siddhi Vinayak Cement Pvt. Ltd.
A - 58, Nobles, 4th Floor,
Ashram Road, Ahmedabad 380009,
Gujarat.

Sub:- NOC for ground water withdrawal in respect of M/s Siddhi Vinayak Cement Pvt. Ltd., for their proposed manufacture of 1.48 MTPA Clinker, 2.28 MTPA cement and 25 MW of Power Generation at village Singla, Digraña, Karadi, Dungarnagar & Nimbol, Block & Tehsil Jaitaran, District Pali, Rajasthan- reg.

Sir,

Kindly refer to your letter No. SVCL/CP/GGK/7065/035/2011-12 dated 24.1.2012 on the above cited subject. Based on recommendations of Regional Director, Central Ground Water Board, Western Region, Jaipur vide their office letter no. TS/21B(362)/CGWA/WR/2010- 96 dated 26.09.2012 and further deliberations on the subject, the NOC of Central Ground Water Authority is hereby accorded to M/s Siddhi Vinayak Cement Pvt. Ltd., for their proposed manufacture of 1.48 MTPA Clinker, 2.28 MTPA cement and 25 MW of Power Generation at village Singla, Digraña, Karadi, Dungarnagar & Nimbol, Block & Tehsil Jaitaran, District Pali, Rajasthan. The NOC is, however subject to the following conditions:-

1. The firm may abstract 1123 m³/day (not exceeding 3,70,818 m³/year) of ground water through proposed three (3) tube wells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.
2. The wells to be fitted with water meter by the industry at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, at least once in a month. The ground water quality to be monitored twice in a year during pre monsoon and post monsoon periods.

West Block - 2, Wing - 3, Sector - 1, R.K. Puram, New Delhi - 110066

Tel : 011-26175362, 26175373, 26175379 • Fax : 011-26175369

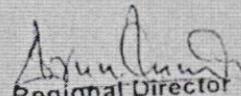
Website : www.cgwb.gov.in, www.mowr.gov.in

समृद्ध सुरक्षित जल - सुन्दर सुशान्त कल

CONSERVE WATER - SAVE LIFE

3. M/s Siddhi Vinayak Cement Pvt. Ltd., shall, in consultation with the Regional Director, Central Ground Water Board, Western Region, Jaipur implement ground water recharge measures to the tune of 9,29,303 m³/year for augmenting the ground water resources of the area.
4. The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Western Region, Jaipur for verification and under intimation to this office.
5. The firm at its own cost shall install piezometers at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Western Region, Jaipur.
6. The ground water monitoring data in respect of S. No. 2 & 5 to be submitted to Central Ground Water Board, Western Region, Jaipur on regular basis at least once in a year.
7. The firm shall ensure proper recycling and reuse of waste water after adequate treatment.
8. Action taken report in respect of S.No. 1 to 7 may be submitted to Central Ground Water Authority within one year period.
9. The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.
10. The firm shall obtain and submit NOC for construction of water harvesting structures from Water Resources Department (WRD), Government of Rajasthan in compliance to WRD letter No. 1962 and 1981 dated 26.6.2012 before extraction of ground water.

Yours faithfully


Regional Director

Copy for information to:

1. The Scientist F, Ministry of Environment and Forests, IA Division, Parvavaran Bhawan, CGO Complex, Lodhi Road, New Delhi 110003.
2. The Regional Director, CGWB, Western Region, Jaipur. This has reference to your letter no. TS/21B(362)/CGWAWR/2010- 96 dated 26.09.2012.
3. TS to Chairman, Central Ground Water Board, Bhujal Bhawan, Faridabad, Haryana.
4. Guard File 2012-13.

Regional Director

ANNEXURE E

SPEED POST



GOVERNMENT OF INDIA

Central Ground Water Board
Ministry of Water Resources, River Development & Ganga Rejuvenation
Western Region, 6-A, Jhalana Doongri, Jaipur-302004 (Rajasthan)

No. TS/21B (362)/CGWAWR/2010 -162

Date: 10 JUL 201

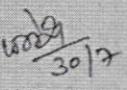
To
M/s Nirma Limited
(Siddhi Vinayak Cement Pvt. Ltd.)
Nirma House, Ashram Road,
Ahmedabad-380009

Sub: Renewal of NOC for abstraction of ground water for Industries/ Infrastructure/ Mining use - reg.

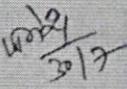
This has reference to the NOC accorded vide letter No.21-4(493)WR/CGWA/2011-4952 dated 10.12.2012 for ground water abstraction to the tune of 1123 m³/ day for your project of Cement Plant, located at Village Singla, Digrana, Dungarnagar & Nimbol Block & Tehsil Jaitaran, District Pali, State Rajasthan. C.G.W.A has revised Guide lines/ criteria for evaluation of proposals/ requests for ground water abstraction" for Industrial/ Infrastructure/ Mining use effective from 15.11.2012 which are available on the website www.cgwb.gov.in

As per these guidelines, the NOC will be accorded for a period of two (2) years and will be renewed for a period of three years thereafter. In view of these guidelines, all the NOCs and renewal of NOCs issued by C.G.W.A have to be further renewed after issuance of two (2) years/ three (3) years as the case may be though time period may have been mentioned or not. You are hereby advised to apply for renewal in the renewal proforma along with compliance report in two sets for further necessary action.

Yours faithfully


(Dr. R.K.Kushwaha)
Scientist-C (Sr.Hg)
for Regional Director

Copy to:
The Member Secretary, Central Ground Water Authority, West block-II, Wing-3, Sector-1, R K Puram, New Delhi-110066 for information.


(Dr. R.K.Kushwaha)
Scientist-C (Sr.Hg)
for Regional Director

OTC

ANNEXURE F



NIRMA LIMITED

REGD. OFFICE: NIRMA HOUSE, ASHRAM ROAD, AHMEDABAD - 380 009. PHONES: 079 - 27546565, 27549000 FAX: 079 - 27546603, 27546601
Email: info@nirma.co.in CIN: U24240GJ1980PLC003670

Ref.: NL/RJ/ENV-132-B/379/2016

9th May, 2016

To,
The Regional Director,
Central Ground Water Board,
Western region,
6A, Jhalana Dungari,
Jaipur-302 004,
Rajasthan.

Sub:- Renewal of NOC for ground water withdrawal of M/s Nirma Limited, (Formerly known as Siddhi Vinayak Cement Pvt. Ltd.) located at Village: Nimbol, Tehsil: Jaitaran, District: Pali, Rajasthan.

Ref: 1. NOC vide letter no. 21-4(493)/WR/CGWA/2011-4952 dated 10/12/2012
2. Name change letter vide letter no. NL/KNP/CGWA/SV/239/2015-16 dated 25/06/2015.

Dear sir,

This has reference to subject matter, we Nirma Limited, Nimbol (formerly known as Siddhi vinayak Cement Pvt. Ltd.) has 2.28 MTPA Cement Plant 1.48 MTPA Clinker Plant along with 25 MW Captive Power Plant at village Nimbol, Tehsil Jaitaran, Dist. Pali, Rajasthan. Commercial production of Cement has been started from June, 2014. NOC of CGWA has granted vide letter no. 21-4(493)/WR/CGWA/2011-4952 dated 10/12/2012 for abstraction of 1123 m³/day ground water with help of three nos. bore wells.

We believe that NOC has come in to force from June, 2014 as we have strated the withdrawal of ground water from 3 bore wells from June, 2014. Meters are affixed to all 3 nos. bore wells for maintaing the water withdrawal records. Detail compliance report of the NOC is enclosed alongwith the renewal form for your kind consdieration.

This application is also accompanied with Demand Draft of Rs. 500/- in favour of "PAO, CCWB" payable at Faridabad, Haryana as a processing fee for renewal of NOC Application. DD No. 674711 Dated 13/05/2016.

We hope you would find the enclsloed details alongwith the form in line with your requiriemnet and request your kind aughtority to please renew our NOC for more 3 years and oblige.

Thanking you
Yours Faithfully

For Nirma Limited

Authorised Signatory
Encl: a/a.

NIRMA

Better Products. Better Value. Better Living.

362

CENTRAL GROUND WATER AUTHORITY
(Constituted under section 3 (3) of the Environment (Protection) Act, 1986)
**APPLICATION FOR RENEWAL OF NOC TO ABSTRACT GROUND WATER FOR
INDUSTRIAL/ INFRASTRUCTURE PROJECTS**

1. General Information	
(i)	Name of the Industry M/s Nirma Limited (Formerly known as Siddhi Vinayak Cement Pvt. Ltd.)
(ii)	Location details of the Infrastructure unit (Attach Site Plan and location map) Annexure - I
	Village/town Nimbol
	Block/Mandal Jaitaran
	Tehsil Jaitaran
	District Pali
	State Rajasthan
	Urban Development Authority/Municipal Corporation/Gram Panchayat Nimbol Gram Panchayat
(iii)	Communication address Complete Postal Address Nirma Limited, Nirma House, Ashram road, Ahmedabad-380009
	Phone / Mobile No +91 79 27549319/215 9825320090
	E-mail address ashishdesai@nirma.co.in, environment_ho@nirma.co.in
	Fax No +91 79 27546500
(iv)	Date of Issuance of NOC : 10.12.2012
(v)	Whether ETP/STP proposed, if so furnish following details on reuse of recycled water:
(i)	Quantity of treated water available:
	m³/day
	m³/year
	a. Industrial Activity --
	b. Commercial Activity --
	c. Greenbelt development 90
	d. Domestic --
	e. Other Use, specify --
	Total 90
	29700

Details of existing groundwater abstraction structures:	
Particulars	Existing Structure
Number of structure	3
Type of structure (dug well, tube well, bore well, dug cum bore well)	tube well
Year of Construction	2013
Depth (meter below ground level)	180 mtrs.

Diameter (mm)	203
Depth to water level (meters below ground level)	75-80 mlrs.
Discharge (m ³ /hour)	15 to 25 M ³ /hour
Operational hours/day	15
Operational days/year	330/365
Mode of lift and Horse Power of pump	22 KW
Whether fitted with meter or not	Yes, fitted with meter
Whether permission/ registered with CGWA, if so details thereof	Yes, Permission granted by CGWA vide letter no. 21-4(493)/WR/CGWA/2011-4952 dated 10.12.2012

Compliance to the conditions prescribed in the NOC

Sr. No.	Conditions given in NOC	Status of Compliance	Remarks
1	The firm may abstract 1123 m ³ /day (not exceeding 3,70,818 m ³ /year) of ground water through proposed three (3) tube wells only. No additional ground water abstraction structures to be constructed for this purpose without prior approval of the CGWA.	We are abstracting ground water from 3 nos. Tube Wells only, which are fitted with meter and records of water withdrawal are maintained. We assure you that in no case we will cross the withdrawal permissible limits approved by your esteemed office.	Monthly water withdrawal details are submitted to State Pollution Control Board, Pali.
2	The wells to be fitted with water meter by the industry at its own cost and monitoring of ground water abstraction to be undertaken accordingly on regular basis, at least once in a month. The ground water quality to be monitored twice in a year during pre monsoon and post monsoon periods.	Water meters have been installed to all 3 tube wells and records are maintained regularly. The ground water quality is monitoring on regular basis by plant and by Wolkem India Ltd. (MoEF approved laboratory) i.e. third party monitoring consultants.	
3	M/s. Siddhi Vinayak Cement Pvt. Ltd., shall in consultation with the Regional Director, Central Ground Board, Western Region, Jaipur implement ground water recharge	We have conducted study for Rain Water Harvesting Program for augmenting the ground water recharge from Hydro-Geosurvey Consultants Pvt.	Details of rainwater harvesting in plant and surrounding area

<p>measures to the tune of 9,29,303 m³/year for augmenting the ground water resources of the area.</p>	<p>Ltd., Jodhpur and taken NOC of the Water Resource Department (WRD), Pali for installation of water harvesting structure /deepening of water pond etc.</p> <p>As per study, we have divided water harvesting in two parts.</p> <ul style="list-style-type: none"> ➤ Rain water harvesting within a plant premises through roof top and paved road run off and water pond. ➤ Rain water harvesting in surrounding area through deepening of existing water pond. 	<p>are enclosed herewith as Annexure – II.</p>
<p>4 The photographs of the recharge structures after completion of the same are to be furnished immediately to the Regional Director, Central Ground Water Board, Western Region, Jaipur for verification and under intimation to the office.</p>	<p>We have granted the NOC for construction of water harvesting structure from Water Resources Department (WRD), Pali.</p> <p>To augment the maximum ground water resource, we have conducted study of existing rain water harvesting done by deepening of surrounding areas 5 nos. of water ponds. Study was connected by M/s. Furaat Earth (P) Ltd., Ahmedabad and they have suggested augmenting more ground water resource by installing rainwater harvesting structure along with deepening of the water pond.</p>	<p>Please find herewith NOC for your references as Annexure – III.</p> <p>Photographs of the rainwater harvesting done with in plant and by deepening of surround water pond is enclosed as Annexure – II. Summary of the Furaat is enclosed as Annexure – IV.</p>

5	The firm at its own cost shall install piezometers at suitable locations and execute ground water regime monitoring programme in and around the project area on regular basis in consultation with the Central Ground Water Board, Western Region, Jaipur.	We have appointed M/s Furaat Earth (P) Ltd. to check the potential of maximum ground water recharge in the core and buffer zone of the plant and they have conducted study at 74 locations and as per their study ground water level in the area is varies from 80 m to 85 m. However, we will install the piezometer at suitable locations and also conduct ground water regime monitoring program regularly.	
6	The ground water monitoring data in respect of Sr. no. 2 & 5 to be submitted to Central Ground Water Board, Western Region, Jaipur on regular basis at least once in a year.	Noted. We are submitting the compliance report of the NOC on yearly basis to Central Ground Water Board, Western Region, Jaipur.	
7	The firm shall ensure proper recycling and reuse of waste water after adequate treatment.	Noted. There is no wastewater generation from the process. However, sewage generated from the domestic use will be treated in Sewage Treatment Plant and treated Sewage will be reuse in greenbelt development and/or process.	
8	Action taken report in respect of S. No. 1 to 7 may be submitted to CGWA within one year period.	Noted. Compliance report of the NOC on yearly basis to Central Ground Water Board, Western Region, Jaipur.	

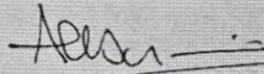
9	The permission is liable to be cancelled in case of non-compliance of any of the conditions as mentioned in S. No. 1 to 8.	Noted, We are abide with all the conditions laid down in the NOC.	
10	The firm shall obtain and submit NOC for construction of water harvesting structures from Water Resources Department (WRD), Government of Rajasthan in Compliance to WRD letter No. 1962 and 1981 dated 26.6.2012 before extraction of ground water.	We have granted the NOC for construction of water harvesting structure from Water Resources Department (WRD), Pali.	Please find herewith NOC for your references as Annexure - III.

Undertaking

It is to certify that the details and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data/information submitted is found to be false or misleading at any stage the application will be rejected out rightly.

Date: 09/05/2016

Place: Ahmedabad



Ashish Desai

Name & Signature of the applicant
(With official seal)



* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

- Incomplete/ partially filled applications would be rejected summarily.
- Application Proforma is subject to modification from time to time.
- Renewal of NOC shall be done for the same quantity /structure.
- Application in duplicate should be submitted either to the Member Secretary, Central Ground Water Authority, West Block 2, Wing 3, R K Puram, Sector 1, New Delhi 110066 or to the Regional Director, Central Ground Water Board of concerned State.



Regd. Office :
Nirma House, Ashram Road,
Ahmedabad-380009
Phone: +91 79 27549000
Fax: +91 79 27546500
Email : cementinfo@nirma.co.in
CIN No.: U24240GJ1980PLC003670

Ref.: NL/RJ/ENV-132B/514/2017

Date: 15/09/2017

To,
The Regional Director,
Central Ground Water Board,
Western Region,
6A, Jhalana Dungari,
Jaipur - 302004,
Rajasthan.

Sub: Intimation for installation of 2 new bore wells in place of 2 existing dried bore wells at M/s. Nirma Ltd., located at village: Nimbol, Tehsil: Jaitaran, District: Pali, Rajasthan.

Ref.: CGWA NOC letter no. 21-4(493)/WR/CGWA/2011-4952 dated 10/12/2010.

Dear Sir,

This has reference to subject matter, we Nirma Limited, Nimbol has 2.28 MTPA Cement Plant 1.48 MTPA Clinker Plant along with 25 MW Captive Power Plant & 4.7 MW waste heat recovery power plant at village Nimbol, Tehsil Jaitaran, Dist. Pali, Rajasthan. NOC of CGWA has been granted vide letter no. 21-4(493)/WR/CGWA/2011-4952 dated 10/12/2012 for abstraction of 1123 m³/day ground water with help of three nos. bore wells. Copy of permission letter is attached herewith as Annexure - A for your ready reference.

We would like to inform your kind authority that our existing 3 bore wells are as below:

1. Near RMH (Bore well no. 1).
2. Labor colony (Bore well no. 2).
3. Near Pond (Bore well no. 3).

Out of which below two bore wells have been dried.

1. Labor colony (Bore well no. 2).
2. Near Pond (Bore well no. 3).

We have found out another two locations for bore wells and below two are newly added bore wells.

1. Hanuman Mandir (Instead of Near pond).
2. Near Heli-pad (Instead of Labor colony).

cgwa
26/9

362



Regd. Office :
Nirma House, Ashram Road,
Ahmedabad-380009
Phone: +91 79 27549000
Fax: +91 79 27546500
Email :cementinfo@nirma.co.in
CIN No.: U24240GJ1980PLC003270

Thus, finally 3 nos. of official bore wells are in working condition at present are as below:

1. Near RMH (Bore well no. 1).
2. Near Helipad (Bore well no. 2).
3. Hanuman Mandir (Bore well no. 3).

This is for your reference and information please and we assure your kind authority that in no case our water withdrawal will exceed 1123 m³/day.

Thanking you,
Yours faithfully
For M/s. Nirma Limited

Authorized Signatory
Encl.: a/a.

Copy To:

Sr. Environmental Engineer (CPM)
Rajasthan State Pollution Control Board
4, Institutional Area
Jhalana Doongri
Jaipur-302 004
Rajasthan State.





Central Ground Water Board
Ministry of Water Resources, River Development & Ganga Rejuvenation
Western Region, 6-A, Jhalana Doongri, Jaipur-302004 (Rajasthan)
Email: rdwr-cgwb@nic.in, Fax: 0141-2706991

No. TS/21B (362)/CGWAWR/2010- 50 69

Date: 06.06.2018

DT= 6/06/18

To,
M/s Nirma Limited,
Nirma House
Ashram Road
Ahmedabad, 380009

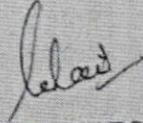
Subject: Renewal of NOC for M/s Siddhi Vinayak Cement Limited their Cement Plant at Nimbol village, Block; Jaitaran; District; Pali, Rajasthan.

Reference: Your letter no. NL/RJ/ENV-132-B/379/2016 dated 09.05.2016.
NOC No. CGWA/IND/Proj/2012-1307 dated 10.12.2012 for 1123 m³/day.

Sir,

With reference to the above and after going through the submission made vide above referred letter, it has been observed that application submitted in old format, kindly submit the application in new format (enclosed) also available in website <http://cgwa-noc.gov.in/> along with updated compliance report.

A processing fee of Rs. 500/- is payable by the applicant for each application for renewal of NOC. Payments are to be made online through Non-Tax Receipt Portal (<https://bharatkosh.gov.in>). Print out of payment receipt and above said document should be submitted to this office for further needful action at this end.


REGIONAL DIRECTOR

O/c

**CENTRAL GROUND WATER AUTHORITY
INSPECTION FORMAT FOR INDUSTRIES/PROJECTS**

1. Name of Industry: M/s Nirma Limited (Siddhi Vinayak Cement Pvt Ltd)
Sinla, Digrana, Kharadi, Dungarnagar & Nimbol
Village Jaitaran blocks, Pali District, Rajasthan
2. Date of NOC by CGWA/ Renewal: No. 21-4(493)/WR/CGWA/2011-4952 dated 10/12/2012
3. Quantity of ground water abstraction: 1123 m³/day & 3,70,818 m³/year
4. Details of the tube wells/ bore wells constructed as per the NOC issued by the CGWA alongwith photographs

S. No.	Activity	Details of existing/ constructed structures		
		180	180	180
1	Depth of tube well (m)	180	203	203
2	Diameter (mm)	150 m	150 m	150 m
3	Details of pump lowered	22 KW	22 KW	22 KW
4	Pump (H P)	15 to 25	15 to 25	15 to 25
5	Discharge of tube wells (m ³ /hr)	15	15	15
6	Operational time (hrs/day). Average pumping hours per day	15	15	15

5. Installation of water meters (with photographs) on the constructed wells by the firm. Monthly data indicating the quantum of ground water withdrawal.

S. No.	Month	Meter reading on 1 st day of the month	Meter reading on last day of the month	Water consumption during the month (m ³)	Average water consumption per day (m ³ /day)
Details enclosed					

6. Ground water quality both for pre-monsoon & post-monsoon period for the tube wells and piezometer constructed within the project area.
7. Water level data for the tube well/ bore well existing/ constructed within the project area.

S. No.	Type of well	Location	Depth to water level (mbgl)			
			January	April / May	August	November
Details enclosed						

8. Details of artificial recharge & rainwater harvesting measures implemented by the firm with details indicating design, type & number of recharge structures; quantum of water recharged/ proposed to be recharged per annum; impact of recharge; photographs of the constructed recharge structures; etc.

A. Within Premises : 92,725 m³/year (Details enclosed)

B. Outside Project Premises : 6,58,103 m³/year (Details enclosed)

Total : 7,50,828 m³/year (202 %)

9. Measures adopted for water conservation which includes recycle; reuse; treatment; etc. This includes the water balance adopted by the firm including photographs of the same.

The firm is using 40 KLD STP treated water for greenbelt development.

10. Installation of piezometer (with photographs) with details indicating design, depth, diameter, lithology, etc. along with monitoring schedule.

S. No.	Details	Piezometer 1	Piezometer 2
1	Location	Near RMH Bore well	Near Labour colony bore well
2	Depth (m)	200	200
3	Diameter (mm)	22	22
4	Lithology	Limestone	Limestone
5	Monitoring schedule	Monthly	Monthly
6	Photographs	Photographs enclosed	

11. Any other details pertaining to compliance of NOC. ^{NOC}
The firm has complied the conditions laid down in ~~NO~~ for renewal of NOC for ground water abstraction to the tune of 1123 KLD.

For NIRMA LIMITED, NIMBOL

[Signature]
31/10/18
Authorised Signatory

Name & Signature of Project proponent

① D.A. D.V. LAZARUS *[Signature]*

[Signature]
31/10/18
Name of Officers with Designation

② S. K. PAREEK *[Signature]*

[Signature]
31/10/18

ANNEXURE J

SPEED POST

No.TS/21B (451)/CGWA/WR/2008-573
Government of India,
Central Ground water Board,
Western Region, 6A, JhalanaDoongri,
Jaipur-302004, Rajasthan
25.2.2019

Date:
To,
The Member Secretary,
Central Ground water authority,
18/11, Jamnagar House,
Man Singh Road, New Delhi- 110011

Sub: Application seeking Renewal of NOC for ground water abstraction to the tune of 1123 KLD (3,70,590 cu m/year) by M/s Nirma Limited (erstwhile Siddhi Vinayak Cement Private Limited), Sinla, Digrana, Kharadi, Dungarnagar & Nimbol villages, Jaitaran block, Pali district, Rajasthan

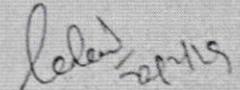
Ref: 1. Renewal application No. NL/RJ/ENV-132B/379/2016, dated 9.5.2016
2. Revised application No. NL/RJ/ENV-132B/379/2018, dated 2.11.2018

Sir,
Apropos of above subject, the firm was accorded NOC by CGWA vide letter No.21-4(493)/WR/CGWA/2011-4952, dated 10.12.2012 for Ground Water Abstraction 1123 KLD (3,70,590 cu m/year).

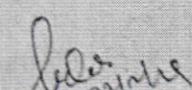
In order to verify the status of compliance laid down in the NOC issued by CGWA, site visit was carried out by Dr D V Lazarus & Shri S K Pareek on 31st October 2018. The proposal has been examined at this end and the necessary facts are furnished in duly filled evaluation proforma for Renewal of NOC for Ground Water Abstraction @1123 KLD (3,70,590 cu m/year).

This is submitted for kind perusal and further necessary action at your end please

Yours faithfully


(Dr. S.K. Jain)
Regional Director

Copy to:
M/s Nirma Ltd, Nirma House, Ashram Road, Ahmedabad-380009


(Dr. S.K. Jain)
Regional Director

olc



MINISTRY OF JAL SHAKTI
(Department Of Water Resources, River Development And Ganga Rejuvenation)
(CENTRAL GROUND WATER AUTHORITY)
NOTIFICATION

New Delhi, the 24th September, 2020

S.O. 3289(E).—WHEREAS, on the directions of Hon'ble Supreme Court vide its order dated the 10th December, 1996 passed in Civil writ Petition No 4677 of 1985, MC Mehta Vs Union of India, the Central Government constituted the Central Ground Water Authority (hereafter referred to as the 'Authority') vide notification number S.O. 38 (E), dated the 14th January, 1997 to exercise powers under Section 5 of the Environment (Protection) Act, 1986 (29 of 1986) for the purposes of regulation and control of Ground Water management and development and to exercise certain powers and perform certain functions relating thereto;

AND WHEREAS, the Authority has been regulating ground water development and management by way of issuing 'No Objection Certificates' for ground water extraction to industries or infrastructure projects or Mining Projects etc., and framed guidelines in this connection from time to time in twenty two States and two Union territories, where ground water development is not being regulated by the State Government Union Territory administration concerned;

AND WHEREAS, some of the State Governments or, Union territories enacted legislations and issued regulatory directions or orders for regulating ground water development and management;

AND WHEREAS, the Hon'ble National Green Tribunal, New Delhi vide order dated the 15th April 2015 in OA Nos. 204/205/206 of 2014 has issued directions to the Authority to ensure that any person operating tube-well, or any means to extract ground water shall obtain permission from the Authority and shall operate the same subject to the law in force, even if such unit is existing unit or the unit is yet to be established;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 09th July, 2015 in OA Nos. 34 and 37 of 2014 directed all industrial units which are members of the Common Effluent Treatment Plants (CETPs) to approach the Authority through State Pollution Control Board for obtaining 'No Objection Certificate' in accordance with the law;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 13th July, 2017 in OA No 200- of 2014 directed that every industry should be directed to pay for extraction of such water, that too, subject to the conditions stated in the order permitting such extraction;

AND WHEREAS, the said Hon'ble Tribunal vide its order dated the 28th August, 2018 in O.A. Nos. 176 of 2015 and 59 of 2012 respectively directed the Ministry of Water Resources, River Development and Ganga Rejuvenation to forthwith review the existing mechanism so as to ensure effective steps for conserving the groundwater resources;

AND WHEREAS, in pursuance of the directions of the Hon'ble National Green Tribunal and powers conferred by sub-section (3) of section 3 and section 5 of the Environment (Protection) Act, 1986 the Authority, with a view to protect the ground water resources had circulated the draft guidelines for grant of 'No Objection Certificate' on the 11th October, 2017 inviting comments and suggestions from all the stakeholders;

AND WHEREAS, all objections and suggestions received in response to the said draft guideline have been duly considered by the Central Government, the Authority notified the guidelines to regulate groundwater over-exploitation and to conserve the groundwater resources in the country vide notification number S.O. 6140 (E), dated the 12th December, 2018;

AND WHEREAS, the aforesaid Hon'ble Tribunal vide order dated the 03rd January 2019 in the OA No. 176 of 2015 directed that the above mentioned notification dated the 12th December, 2018 may not be given effect to as it is unsustainable if tested on 'Precautionary Principle, Sustainable development as well as Inter-generational Equity Principles' and if implemented, will result in fast depletion of groundwater and damage to water bodies and will be destructive of the fundamental right to life under Article 21 of the Constitution of India;

AND WHEREAS, the said Hon'ble Tribunal vide order dated the 11th September, 2019 constituted a committee to deliberate on steps for preventing depletion of groundwater, robust monitoring mechanism

against unauthorised extractions and fulfillment of 'No Objection Certificate' conditions, environment compensation etc and to submit a report;

AND WHEREAS, the aforesaid committee submitted the report along-with draft guidelines to regulate groundwater extraction and groundwater conservation in Hon'ble Tribunal on the 16th March, 2020;

AND WHEREAS, the above said Hon'ble Tribunal vide order dated the 20th July, 2020 directed to comply with certain points for sustainable groundwater management while issuing 'No Objection Certificates' to commercial establishments by the Authority;

Now therefore, in pursuance of the directions of Hon'ble National Green Tribunal and the powers conferred by sub-section (3) of Section 3 read with Section 5 of the Environment (Protection) Act, 1986 (29 of 1986), the Department of Water Resources, River Development & Ganga Rejuvenation, hereby notifies the guidelines to regulate and control groundwater extraction in the country in supersession to this Ministry notification vide S.O. 6140 (E), dated the 12th December, 2018 as per the Schedule below:

SCHEDULE

Guidelines to regulate and control ground water extraction in India (with immediate effect)

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[F. No. CGWA-21/4/2020-CGWA]

ASHISH KUMAR, Director

Government of India
Ministry of Jal Shakti
Department of Water Resources, River Development and Ganga Rejuvenation
Central Ground Water Authority (CGWA)
Application for Issue of NOC to Abstract Ground Water (NOCAP)

Application for Renew of NOC Issued to Existing Industrial Projects Abstracting GroundWater
(Save As Draft Application For Renewal of NOC)

Application Number : 21-4/493/RJ/IND/2011
Old Application Number : 21-4(493)/WR/CGWA/2011-4952
Applied For Renewal : 1st

(Scanned copy of this page after signature and seal should be attached at 'Application with Signature and Seal' in attachment section before submission of application)

Name of Industry:	M/S NIRMA LIMITED
Location Details of the Industrial Unit	
Address Line 1 :	FORMERLY M/S SIDDHI VINAYAK CEMENT PVT. LTD.
Address Line 2 :	
Address Line 3 :	
State:	RAJASTHAN
District:	PALI
Sub-District:	JAITARAN
Village/Town:	Digarna
Net Ground Water(m ³ /day):	1123.00
Area Type Category :	Over Exploited

INDUSTRIAL USE- Self Declaration

I hereby certify that the data and information furnished above are true to the best of my knowledge and belief and I am aware that if any part of the data / information submitted is found to be false or misleading at any stage, the application will be rejected outright.

I hereby declare that all the mandatory documents prescribed in the application form have been uploaded and no blank /irrelevant documents have been uploaded. I am also aware that any false/ wrong submission /uploading of document will lead to rejection of my application without any notice.

It is to certify that no case related to ground water withdrawal/ contamination is pending against the industry/ project/ unit as on date. Any such case filed against the company/ project/ unit in respect of ground water withdrawal/ contamination during the pendency of this application shall be immediately brought to the notice of CGWA.

I hereby undertake that in case any environmental compensation/ penalty is imposed on the firm by any statutory authority, I shall comply with the decision of such authority.

मैं यह प्रमाणित करता हूँ कि ऊपर प्रस्तुत किये गये आँकड़े और जानकारी मेरे ज्ञान और विश्वास के अनुसार सही हैं और मुझे पता है कि यदि प्रस्तुत आँकड़े / सूचना का कोई भी भाग किसी भी स्तर पर गलत या भ्रामक पाया जाता है, तो आवेदन बिना किसी पूर्व सूचना के निरस्त कर दिया जाएगा।

मैं इसके द्वारा घोषित करता हूँ कि आवेदन पत्र में निपारित सभी अनिवार्य दस्तावेजों को अपलोड किया गया है और कोई रिक्त / अप्रासंगिक दस्तावेज अपलोड नहीं किया गया है। मुझे यह भी पता है कि कोई भी गलत दस्तावेज अपलोड करने पर मेरे आवेदन को बिना किसी सूचना के निरस्त कर दिया जाएगा।

यह प्रमाणित करता हूँ कि उद्योग / परियोजना / इकाई के खिताफ आज तक भूजल निकासी / प्रदूषण से संबंधित कोई भी मामला किसी भी न्यायालय में दायर नहीं है। इस आवेदन की प्रक्रिया के दौरान भूजल निकासी / प्रदूषण के संबंध में कंपनी / परियोजना / इकाई के खिताफ दायर किसी भी मामले को दूरत के, भू. ज. प्राधिकरण के ध्यान में लाऊंगा।

मैं इस बात का वचन देता हूँ कि यदि किसी भी वैधानिक प्राधिकरण द्वारा फर्म पर कोई पर्यावरणीय क्षतिपूर्ति / जुर्माना लगाया जाता है, तो मैं प्राधिकरण के उस निर्णय का पालन करूंगा।

Date : 5/1/2021
Place : Nimbol (Raj).
Associated User : nuvoconcp

Name & Signature of the applicant
(With official seal)

* In case signed by any authorized signatory, the details of the signatory with the authorization shall be enclosed.

04/01/2021 12:09 PM



REPORT

On

Water Audit Study

At

NUVOCO VISTAS CORPORATION LIMITED
(FORMERLY KNOWN AS M/S NIRMA
LIMITED),
NIMBOL CEMENT PLANT

By



Resource Conservation & Management Division
Federation of Indian Chambers of Commerce and Industry
Federation House, Tansen Marg, New Delhi – 110 001

EXECUTIVE SUMMARY

FICCI has conducted a detailed Water Audit Study of the Nuvoco Vistas Corporation Limited, Nimbol plant during December 2020. The study estimated that the total Water use by the plant is about 1118 m³/day out of which about 78 % is freshwater from borewell and 22 % is recycled water in FY June 20-Jan 21. The main source of freshwater for plant is groundwater. The plant consumes about 213655 m³ of groundwater per annum for FY June 20- Jan 21 the water is mainly used for Domestic (Washing, Bathing, Drinking)/Canteen (Drinking/Hand wash/Cooking/Washing), Cooling Tower (CPP), Cooling C.T., Cement Mill Spray, Pyro Process, Coal Mill Spray, Raw Material Mill Spray, Raw Material Unloading Point, CPP boiler, Waste Heat Recovery Boiler, Limestone Crushing, Coal Unloading, Fire Fighting, Leakages, Miscellaneous etc. The main water sources and their uses are given in Table below.

Table A: Water Sourcing FY19-20

Type of water	m ³ /day	Water Quality	Major Usage Area	Water Use (%)
Borewell abstraction	872	Fresh Water	Domestic (Washing, Bathing, Drinking)/Canteen (Drinking/Hand wash/Cooking/Washing), Cooling Tower (CPP), Cooling C.T., Cement Mill Spray, Pyro Process, Coal Mill Spray, Raw Material Mill Spray, Raw Material Unloading Point, CPP boiler, Waste Heat Recovery Boiler, Limestone Crushing, Coal Unloading, Fire Fighting, Leakages, Miscellaneous	78%
STP Treated water	135	Recycled	Greenbelt	12%
Reused Water from Blowdown	3	Recycled	Dust Suppression	0.3%
RO reject Water	108	Recycled	Dust Suppression	9.7%
	1118			100%

Note :- Total ground water abstraction is 872 m³/day. The 108 m³/day of waste water is used by recycling the RO water.

The total wastewater generation in the plant is about 246 m³/day, out of which about 55% is the process water RO Reject, 1 % is from Blowdown and remaining 44 % is generated by domestic use in Plant building consumption, service activities, cleaning washing and by other miscellaneous uses. The overall water balance of the plant is given below. The detailed Water balance is discussed in the subsequent chapters.

Water Management Summary

Plant Name and Location	Nuvoco Vistas Corp Ltd. Nimbol Plant
Plant zone	Over Exploited Zone
Depth of ground water table	180 m
Type of products	Clinker, Cement OPC (53), Cement OPC (43), Cement PPC

GROUND WATER ABSTRACTION MONITORING DATA (2020-21)

Month-wise ground water abstraction monitoring data along with opening and closing meter reading is given in below table:

Bore well no.	Initial Reading	Final Reading	Total Water Withdrawal, m ³
Total Monthly withdrawal			18772
April 2020			
Bore well 1	366907	368279	1372
Bore well 2	365522	366871	1349
Bore well 3	376415	377960	1545
Total Monthly withdrawal			4266
May 2020			
Bore well 1	368279	369841	1562
Bore well 2	366871	368501	1630
Bore well 3	377960	379473	1513
Total Monthly withdrawal			4705
June 2020			
Bore well 1	369841	378459	8618
Bore well 2	368501	377129	8628
Bore well 3	379473	387467	7994
Total Monthly withdrawal			25240
July 2020			
Bore well 1	378459	387139	8680
Bore well 2	377129	386034	8905
Bore well 3	387467	396021	8554
Total Monthly withdrawal			26139
August 2020			
Bore well 1	387139	393884	6745
Bore well 2	386034	394039	8005
Bore well 3	396021	404651	8630
Total Monthly withdrawal			23380
September 2020			
Bore well 1	393884	403639	9755
Bore well 2	394039	402889	8850
Bore well 3	404651	413671	9020
Total Monthly withdrawal			27625
October 2020			
Bore well 1	403639	413604	9965
Bore well 2	402889	414119	11230
Bore well 3	413671	422791	9120
Total Monthly withdrawal			30315
November 2020			
Bore well 1	413604	422347	8743

Bore well 2	414119	422493	8374
Bore well 3	422791	432905	10114
Total Monthly withdrawal			27231
December 2020			
Bore well 1	422347	429891	7544
Bore well 2	422493	430784	8291
Bore well 3	432905	441102	8197
Total Monthly withdrawal			24032
January 2021			
Bore well 1	429891	438872	8981
Bore well 2	430784	440984	10200
Bore well 3	441102	451614	10512
Total Monthly withdrawal			29693
February 2021			
Bore well 1	438872	447481	8609
Bore well 2	440984	450086	9102
Bore well 3	451614	460557	8943
Total Monthly withdrawal			26654
March 2021			
Bore well 1	447481	456591	9110
Bore well 2	450086	459216	9130
Bore well 3	460557	468992	8435
Total Monthly withdrawal			26675

GROUND WATER ABSTRACTION MONITORING DATA (2021-22)

April 2021			
Bore well 1	456591	464026	7435
Bore well 2	459216	466968	7752
Bore well 3	468992	477019	8027
Total Monthly withdrawal			23214
May 2021			
Bore well 1	464026	471506	7480
Bore well 2	466968	474368	7400
Bore well 3	477019	484404	7385
Total Monthly withdrawal			22265
June 2021(Till 17th June)			
Bore well 1	471506	475091	3585
Bore well 2	474368	477994	3626
Bore well 3	484404	488268	3864
Total Monthly withdrawal			11075

Details of existing Borewells and its uses							
Sr. No.	Location	Coordinates		Depth of structures (meters)	Diameter (inches)	Used as	Remarks
		Latitude	Longitude				
1	Near Pond no.1	N 26°32'9.033"	E 73°85'3.526"	160	8	Injection well for Rain Water Harvesting	Pump not installed
2	Near Pond no.2-A	N 26°32'0.845"	E 73°85'2.226"	160	8	Injection well for Rain Water Harvesting	Pump not installed
3	Near Pond no.2-B	N 26°32'8.331"	E 73°85'2.617"	160	8	Injection well for Rain Water Harvesting	Pump not installed
4	Near Vodafone tower	N 26°32'9.996"	E 73°84'6.949"	160	8	Injection well for Rain Water Harvesting	Pump not installed
5	Near old scrap yard	N 26°32'8.785"	E 73°85'0.502"	160	8	Injection well for Rain Water Harvesting	Pump not installed
6	Near labor colony	N 26°32'7.053"	E 73°85'1.273"	160	8	Injection well for Rain Water Harvesting	Pump not installed
7	Near overhead tank	N 26°33'0.334"	E 73°85'0.219"	107	10	Injection well for Rain Water Harvesting	Pump not installed
8	Near guest house - A	N 26°32'8.542"	E 73°84'0.465"	161	8	Injection well for Rain Water Harvesting	Pump not installed
9	Near guest house - B	N 26°32'7.727"	E 73°85'5.204"	160	8	Injection well for Rain Water Harvesting	Pump not installed
10	Near fire station building	N 26°32'8.706"	E 73°84'4.623"	160	8	Injection well for Rain Water Harvesting	Pump not installed
11	Near additive shed	N 26°32'9.911"	E 73°84'2.458"	160	10	Injection well for Rain Water Harvesting	Pump not installed
12	Near canteen	N 26°32'0.897"	E 73°84'5.419"	160	8	Injection well for Rain Water Harvesting	Pump not installed
13	Near vishva colony	N 26°32'8.236"	E 73°84'6.613"	160	8	Injection well for Rain Water Harvesting	Pump not installed
14	Bore well no 1 (Near RMH)	N 26°33'3.812"	E 73°85'4.533"	180	8	Existing used as water withdrawal	Pump installed with flow meter
15	Bore well no 2 (Near Hanuman Mandir)	N 26°33'3.116"	E 73°84'2.055"	180	8	Existing used as water withdrawal	Pump installed with flow meter
16	Bore well no 3 (Near Helipad)	N 26°32'5.055"	E 73°85'1.211"	180	8	Existing used as water withdrawal	Pump installed with flow meter
17	Piezometer 1	N 26°33'4.322"	E 73°85'1.576"	200	8	Monitoring of water level	Digital water level recorder installed
18	Piezometer 2	N 26°32'5.805"	E 73°85'1.481"	200	8	Monitoring of water level	Digital water level recorder installed
19	Near Vodafone Tower	N 26°33'0.334"	E 73°85'0.219"	180	8	Abandoned bore well	No pump installed
20	Near Pond	N 26°32'9.033"	E 73°85'3.526"	180	8	Abandoned bore well	No pump installed

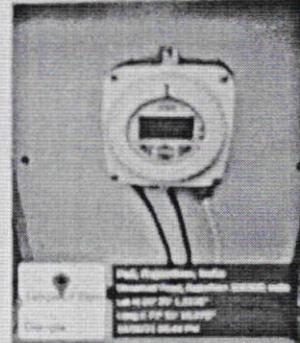
ANNEXURE N
Annex N

Sr. No.	Location	Details of existing Borewells and its uses				Remarks	
		Coordinates		Depth of structures (meters)	Diameter (inches)		Used as
		Latitude	Longitude				
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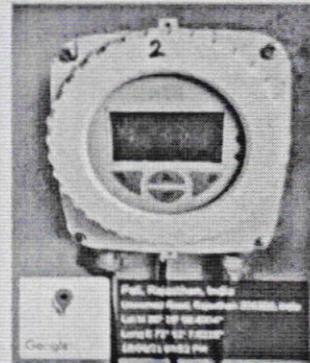
Bore wells for ground water withdrawal



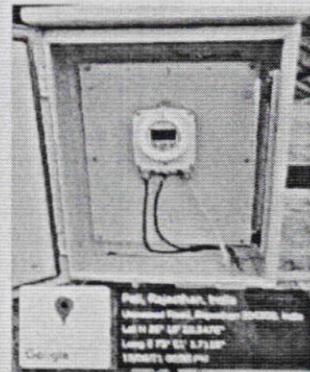
Bore well No. 1



Bore well No. 2



Bore well No. 3

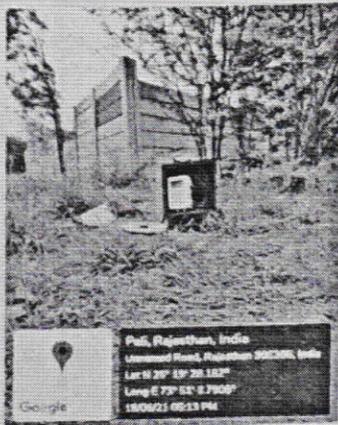


Bore well (Piezometers and abandoned) for water level monitoring purpose



Piezometers 1

Water level monitoring



Piezometers 1

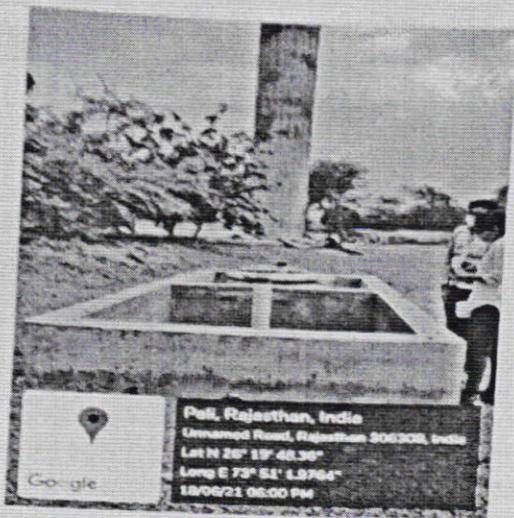
Water level monitoring



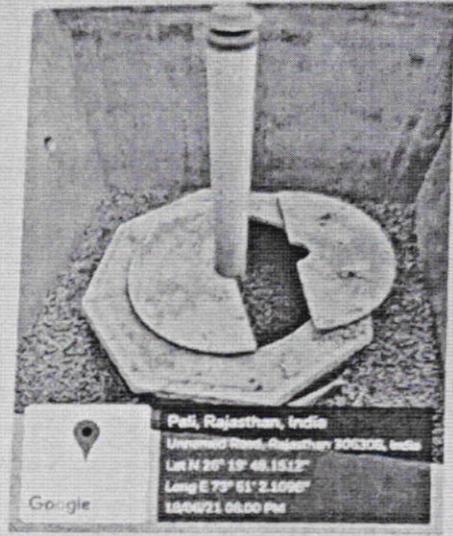
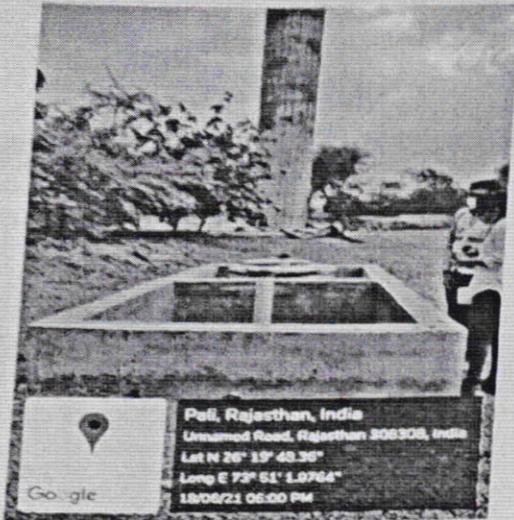
Abandoned bore well

Not in use

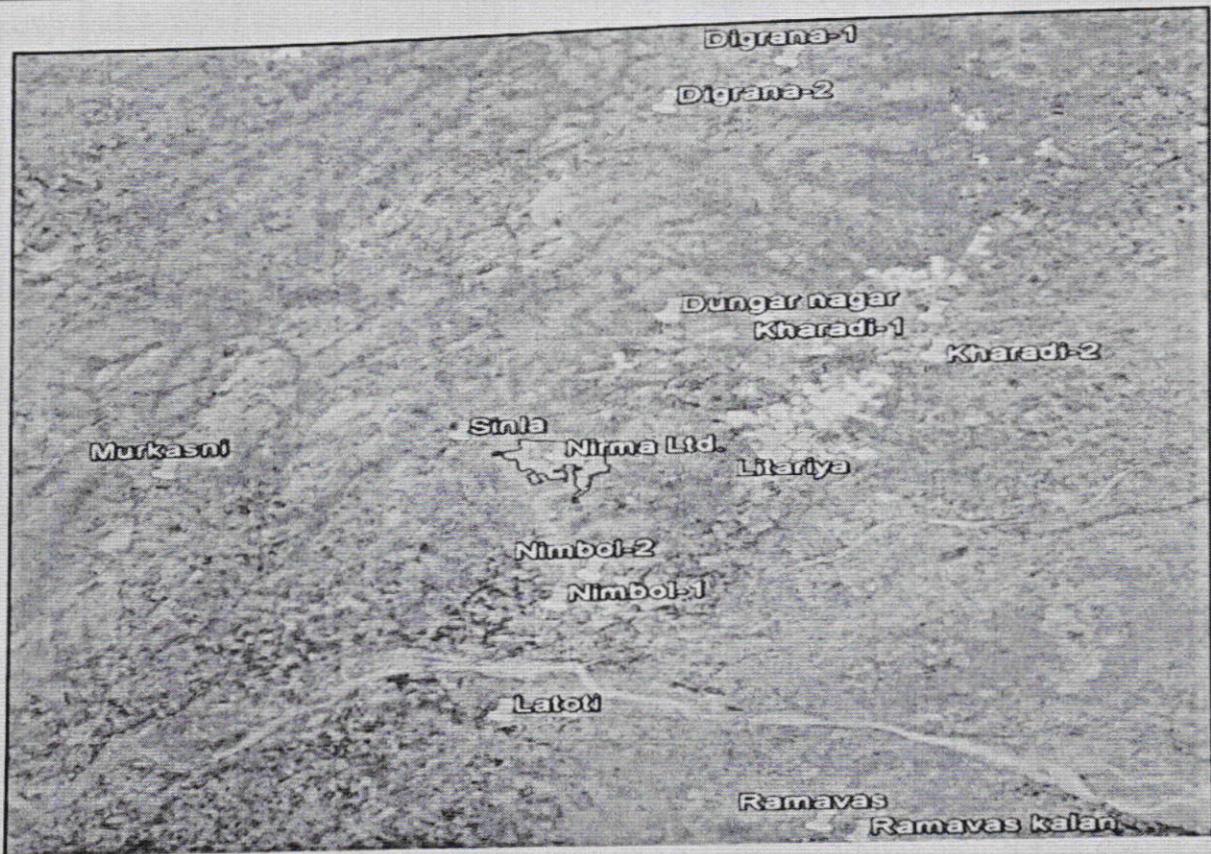
Bore wells (Injection wells) within Plant premises for rainwater harvesting purpose



Bore wells (Injection wells) within Plant premises for rainwater harvesting purpose



Sr. No.	Name of village pond	Longitude	Latitude	Capacity of pond before deepening (cum)	Additional capacity of pond after deepening (cum)	Recharge of water through pond (50%)	Implemented
					72000	36000	Phase 1
1	Digama-1	73.880347	26.4052	22,500	6480	3240	Phase 1
2	Jaitaran	73.9508	26.234339		46875	23438	Phase 1
3	Nimbol-1	73.845741	26.301963	1,875	75000	37500	Phase 1
4	Nimbol-2 (Bogasani)	73.81587	26.312756	18,750			Phase 1
5	Sinla	73.834537	26.336016	33,750	60000	30000	Phase 1
6	Latoti bund	73.839233	26.277961	--	30000	15000	Phase 2
7	Latoti	73.848644	26.257854	47,250	525000	262500	Phase 2
8	Digrana-2	73.864363	26.398386	25,310	67500	33750	Phase 2
9	Dungarnagar	73.840806	26.349003	3,500	35000	17500	Phase 2
10	Kharadi-1	73.897969	26.354473	19,688	131250	65625	Phase 2
11	Litariya	73.880518	26.330386	2,400	48000	24000	Phase 2
12	Ramavas Kalan	73.885861	26.255451	30,000	90000	45000	Phase 2
13	Kharadi-2	73.862696	26.355919	7,500	37500	18750	Phase 2
14	Murkasani-Approx	73.786146	26.335417	6,000	30000	15000	Phase 2
15	Ramavas	73.885861	26.255451	7,200	36000	18000	Phase 2
16	Tigra	73.973163	26.409001	--	25600	12800	Phase 2
				225,723	1,316,205	658,103	



कार्यालय अधिशाषी अभियंता, जल संसाधन खण्ड, पाली ।

क्रमांक- स्था/13/ 2932

दिनांक-

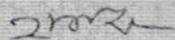
सिद्धि विनियाक सीमेन्ट प्राईवेट लिमिटेड,
निम्बोल ।

विषय:- N.O.C. for construction of water harvesting structures.

प्रसंग:- आपका पत्रांक SVCPL/UIB/7064B/154/2012-13
दिनांक 03.01.2013

उपरोक्त विषयान्तर्गत प्रासंगिक पत्र के संदर्भ में लेख है कि आपके द्वारा वर्षा जल पुर्नमरण हेतु भवनों की छतों, रोड एवं फेक्ट्री परिसर में ढाचा निर्माण हेतु व आस-पास अठारह पुराने तालाब, नाडियों की महरा करने हेतु अनापत्ति प्रमाण पत्र चाहा है। अतः सहायक अभियंता, जल संसाधन उपखण्ड, जैतारण की रिपोर्ट के आधार पर उपरोक्त कार्य किये जाते हो तो इस कार्यालय को कोई आपत्ति नहीं है। साथ ही किसी भी प्रकार के एनिकट, चेकडेम ओर नये टैंक नहीं बनाये जावें।

वास्ते सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है।

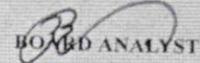

अधिशाषी अभियंता,
जल संसाधन खण्ड, पाली

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/06/2021

MONITORED BY : NIRANJAN ATAL, JSO, Pali

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	90		Ambient Noise monitoring at House of Sh. Bhawar laji devasi, Village-Sinla, Tehsil - Jaitaran, Dist. Pali	18/06/2021	58.3	ND


BOARD ANALYST

Rajasthan State Pollution Control Board

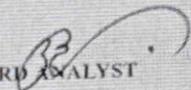
* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/06/2021

MONITORED BY : KAILASH DAN, JSO, Pali

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	91		Ambient Noise monitoring at Staff colony of NirmaNuvooco cement plant, Village-sinla, Tehsil - Jaitaran, Dist. Pali	18/06/2021	61.1	ND


BOARD ANALYST
Rajasthan State Pollution Control Board

* ND = Not Done

Rajasthan State Pollution Control Board
4, Institutional Area, Jhalana Doongri, Jaipur (Raj.) - 302 004
Result of Ambient Noise Level Monitoring

DATE OF RECEIPT : 19/06/2021

MONITORED BY : KAILASH DAN, JSO, Pali, TEJASVA MUDGAL, JEE, Pali

S.No.	Lab Sample No	Name of Industry / Place	Point of Collection / Location	Date of Monitoring	Noise Level In Day Time(Leq dB(A))	Noise Level In Night Time(Leq dB(A))
1	92		Ambient Noise monitoring at VIP guest house near main gate of Nirma Navoco cement plant, Village-sinla, Tehsil - Jaitaran, Dist. -Pali	18/06/2021	60.2	ND


BOARD ANALYST

Rajasthan State Pollution Control Board

* ND = Not Done

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : 93

Report On : 09/07/2021

I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 08/07/2021 from KAILASH DAN, JSO, Pali ,RSPCB Pali a sample of Ambient Air Quality of M/S Nirma Limited (Old Name Siddhi Vinayak Cement Pvt. Ltd.) , Plant - NUVOCO VISTAS CORPORATION LIMITED [27091] ,Village , City- SINLA Digrana Dungarnagar Kharadi Nimol Tehsil- Jaitaran , District- Pali Collected from Ambient Air Monitoring At house of Sh. Bhawar Lal Ji Devasi, Village - sinla Tehsil Jaitaran Dis. Pali Collected on 18/06/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 09/07/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	14.20
2	Particulate Matter (PM ₁₀) µg/m ³	76
3	Sulphur Dioxide as SO ₂ ug/m ³	4.15

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 09/07/2021

BOARD ANALYST
Rajasthan State Pollution Control Board
Regional Office Pali
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)
Final Report

Report No. : 94

Report On : 09/07/2021

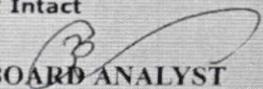
I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 08/07/2021 from KAILASH DAN, JSO, Pali ,RSPCB Pali a sample of Ambient Air Quality of M/S Nirma Limited(Old Name Siddhi Vinayak Cement Pvt. Ltd.) , Plant - NUVOCO VISTAS CORPORATION LIMITED [27091] ,Village , City- SINLA Digrana Dungarnagar Kharadi Nimol Tehsil- Jaitaran , District- Pali Collected from Ambient Air Monitoring at Staff Colony of Nirma/Nuvoco cement plant, Village-Sinla,Tehsil-Jaitaran,Dist.-Pali Collected on 18/06/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 09/07/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	12.71
2	Particulate Matter (PM ₁₀) µg/m ³	87
3	Sulphur Dioxide as SO ₂ ug/m ³	3.68

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 09/07/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Pali
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : 95

Report On : 09/07/2021

I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 08/07/2021 from NIRANJAN ATAL, JSO, Pali ,RSPCB Pali a sample of Ambient Air Quality of M/S Nirma Limited(Old Name Siddhi Vinayak Cement Pvt. Ltd.) , Plant - NUVOCO VISTAS CORPORATION LIMITED [27091] ,Village , City- SINLA Digrana Dungarnagar Kharadi Nimol Tehsil- Jaitaran , District- Pali Collected from Ambient Air Monitoring at VIP Guest House near Main Gate Of Nirma/Nuvoco Cement Plant, village- Sinla, Tehsil- Jaitaran, Dist. Pali Collected on 18/06/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 09/07/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Nitrogen Dioxide as NO ₂ µg/M ³	24.74
2	Particulate Matter (PM ₁₀) µg/m ³	110
3	Sulphur Dioxide as SO ₂ µg/m ³	8.58

The condition of the seals, fastening and container on receipt was as follows : **Intact**

Signed This On 09/07/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Pali
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST

(See Rule - 10)
Final Report

Report No. : 96

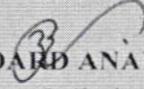
Report On : 09/07/2021

I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 09/07/2021 from KAILASH DAN, JSO, Pali ,RSPCB Pali & NIRANJAN ATAL, JSO, Pali ,RSPCB Pali a sample of Source Emission (Stack) of M/S Nirma Limited(Old Name Siddhi Vinayak Cement Pvt. Ltd.) , Plant - , , City- SINLA Digrana Dungarnagar Kharadi Nimol Tehsil- Jaitaran , District- Pali Collected from Stack of Coal Mill attached to Bag House Collected on 18/06/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 09/07/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	24

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 09/07/2021


BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Pali
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616

FORM - X
RAJASTHAN STATE POLLUTION CONTROL BOARD
REPORT OF THE STATE BOARD ANALYST
(See Rule - 10)
Final Report

Report No. : 97

Report On : 09/07/2021

I hereby certify that I Mahesh Kumar Singh, State Board Analyst duly appointed under sub Section(2) of Section 29 of the Air (Prevention & Control of Pollution) Act, 1981 received on the 09/07/2021 from KAILASH DAN, JSO, Pali ,RSPCB Pali & NIRANJAN ATAL, JSO, Pali ,RSPCB Pali a sample of Source Emission (Stack) of M/S Nirma Limited (Old Name Siddhi Vinayak Cement Pvt. Ltd.), Plant - , City- SINLA Digrana Dungarnagar Kharadi Nimol Tehsil- Jaitaran , District- Pali Collected from Stack of Captive Power Plant (25 MW) attached to ESP Collected on 18/06/2021. The Sample was in a condition fit for analysis as reported below :-

I further certify that I have analyzed the aforementioned sample on 09/07/2021 and declare the result of the analysis to be as below :-

S. No.	Parameters	Result
1	Particulate Matter mg/Nm ³	27

The condition of the seals, fastening and container on receipt was as follows : **Intact**
Signed This On 09/07/2021

BOARD ANALYST

Rajasthan State Pollution Control Board
Regional Office Pali
SA-6, Mandia Road, Industrial Area, Pali
Phone: 02932-231616



राजस्थान सरकार

कार्यालय उपखण्ड अधिकारी जैतारण (पाली) राज.

E-Mail : sdojaitaran@gmail.com Phone No : 02939-222223

क्रमांक/राजस्व/ 2021/ 437

दिनांक :- 24.06.2021

प्रेषित :-

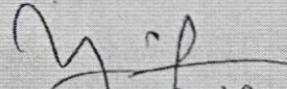
श्रीमान जिला कलक्टर महोदय,
पाली।

विषय :- नुवाको सीमेन्ट कम्पनी निम्बोल द्वारा अवैध जल दोहन के सम्बन्ध में संयुक्त दल की मौका रिपोर्ट प्रस्तुत करने बाबत।

प्रसंग :- श्रीमान द्वारा दिनांक 18.06.2021 को प्रदत्त निर्देशों के अनुक्रम में।
महोदय,

उपर्युक्त प्रासंगिक विषयान्तर्गत निवेदन हैं कि श्रीमान के निर्देशानुसार ग्राम निम्बोल तहसील जैतारण जिला पाली में स्थित नुवोको सीमेन्ट प्लान्ट निम्बोल में भू-जल दोहन हेतु प्रयुक्त कुरें/ट्यूबवेल की संयुक्त दल द्वारा जांच कर मौका जांच रिपोर्ट इस पत्र के संलग्न श्रीमान की सेवामें अग्रिम कार्यवाही हेतु सादर प्रेषित है।

संलग्न :- मौका फर्द


(डॉ. भास्कर बिशनोई)
उपखण्ड अधिकारी, जैतारण

फाई मौका

आज दिनांक 18/06/21 एवं 19/06/21 को श्रीमान जिला कलेक्टर महोदय पाली के निर्देशानुसार ग्राम- निम्बोल तहसील जैतार जिला- पाली में स्थित नुवोको सीमेंट प्लान्ट जो पूर्व में निरमेक सीमेंट प्लान्ट के नाम से कार्यशील था, कि भू-जल दोहन हेतु उद्युक्त कुजे। ड्युवेल का मौके पर भौतिक सत्यापन थाचिकाकर्ता अनंनसिंह ग्राम- सिणला तहसील - जैतारण कम्पनी उबन्धन तथा अतिरिक्त जिला कलेक्टर पाली उपखण्ड अधिकारी जैतारण तहसीलदा जैतारण भु० अ० निरीक्षक निम्बोल एवं पटवारी निम्बोल तथा उद्युक्त नियंत्रण मण्डल के पदाधिकारियों की उपस्थिति में किया गया।

1. कम्पनी उबन्धन द्वारा अवगत कराया गया कि कम्पनी द्वारा प्लान्ट एवं आवासीय कॉलोनी प्रयोजनार्थ भू-जल विभाग द्वारा अनुमति प्राप्त विदोहन क्षमता 1123 m³ प्रतिदिन के स्थान पर 872 m³ प्रतिदिन भू-जल दोहन एवं उपयोग किया जा रहा है। जिलेके लिए कम्पनी के 03 बोरवेल क्रियाशील हैं।

2. कम्पनी उबन्धन द्वारा बलमे गप्पे उपर्युक्त तीनो बोरवेल का संयुक्त दल द्वारा भौतिक सत्यापन किया गया जो क्रमशः 1. ख० न० 473 नजदीक रो मेटेरियल डेपॉजिज 2. ख० न० 445 नजदीक हनुमान मन्दिर 3. ख० न० 386 नजदीक डेलिपेड में स्थित एवं क्रियाशील पाये गये।

3. थाचिकाकर्ता अनंनसिंह द्वारा अवगत कराया गया कि उपर्युक्त तीनों के अतिरिक्त दो अन्य निजी बोरवेल में बोरवेल संचालित हैं, जिनके भौतिक सत्यापन करने पर क्रमशः 1. ख० न० 460 ग्राम निम्बोल बल्ले हरमुक्ताई गान्डालाल पटेल पुज गान्डालाल पटेल 2. ख० न० 725/3 ग्राम डुंगरनगर खतिदर लमीरुगार रमेश गार्ड पटेल पुज रमेश गार्ड अम्बारामदास पटेल के नाम दर्ज निजी खतिदारी भूमि में पाये गये।

Munja पांडे
निम्बोल जिला निम्बोल

S.D.O. Jaitaran P.T.O.

कम्पनी प्रबन्धन द्वारा अज्ञात करवाया गया कि उक्त बंदी
बोरवेल निजी बोरवेलों के हैं, जिनका कम्पनी से कोई सम्बन्ध
नहीं है। अब कम्पनी बोरो बोरवेल से पानी का उपयोग/अपयोग
नहीं करती है।

4. भाचिका कर्ल को अन्य कोई जल दोहन में प्रयुक्त कुजे।
बोरवेल बनाने के लिये पर्याप्त समय एवं अवसर दिया गया
तथा संयुक्त दल द्वारा भाचिकाकर्ल के साथ परिवार का
संयुक्त रूप से भ्रमण एवं निरीक्षण किया गया परन्तु भाचिका-
कर्ल अन्य कोई जल दोहन क्षीत बनाने एवं ख्यापित करने
में असफल रहा।

5 कम्पनी प्रबन्धन द्वारा अज्ञात करवाया गया कि प्लाट में
13 खुद-जल रिचार्ज लश्चनारे हैं तथा दो बड़े तालाब
हैं, जिनका भीतिके ख्यापित किया गया।

6. ग्राम सिणला की आबादी परिधि से कम्पनी द्वारा
संचालित वाईम ड्रेन क्लेशर वॉन 410 की दूरी
लगभग 600 मीटर है।

फर्द मौका लेकर कर हटाकर किये गये।

Mans
P. सिन्धान

एफ.ए.ए.
एडर सिन्धान

ए.ए.ए.
एडर सिन्धान

ए.ए.ए.
(S.O. Jaitaran)



राजस्थान राज्य प्रदूषण नियंत्रण मण्डल

RAJASTHAN STATE POLLUTION CONTROL BOARD

4, Institutional Area, Jhalana Doongri, Jaipur

Phone: 5101871, 5101872 PBX 5159600, 5159699, Fax: 5159694-97, 5159691

NO.SCMG&DS/RPCB/GEN-3(313-354)

DATE: 11-6-18

1. Group Incharge, HWM/ Planning/ BMW/ Hazardous Waste/ TCD/ CPM/ MUID /Hotel, Oil & Gas and Power/ Plastic Waste/ SCMG&DS/ CD&Project/ ITS/ PDF/ Adm./ Mines/ PSC/ MSW & PAAC/ Legal/ VTR/ CCC/ SPIO/ Lab/. RSPCB, Jaipur.
2. Regional Officer, Regional Office, RSPCB, Alwar/Bhiwadi/Balotra/ Bhilwara/ Bharatpur/ Bikaner/ Chittorgarh/ Jaipur (North)/Jaipur (South)/ Jodhpur/ Kishangarh/ Kota/ Pali/ Sikar/ Udaipur.

Subject:- Guidelines for Abatement and control of Pollution in Stone Crusher Industry.

Sir,

With reference to above, it is to inform that the State Board has issued Guidelines for Abatement and control of Pollution in Stone Crusher Industry on 05.06.2018. Enclosing a copy of the Guidelines dated 05.06.2018, you are directed to ensure the compliance of the guidelines while processing the application for Consent to Establish / Consent to Operate from crushers. Besides, all the existing crushers of your region be directed to ensure implementation of the measures for control of pollution.

Encl. As above.

Yours sincerely,

(Ajay Kumar Gupta)
Member Secretary o/c

DATE:

NO.SCMG&DS/RPCB/GEN-3/

Copy to following for information & necessary action:-

1. P.S. to Principal Secretary, Department of Environment, Govt. of Rajasthan, Jaipur.
2. P.S. to Chairperson, RSPCB, Jaipur.
3. Sr. P.A. to Member Secretary, RSPCB, Jaipur.
4. CEE, CSO, CAO, RSPCB, Jaipur.
5. Joint Secretary & Director, Department of Environment, Govt. of Rajasthan, Jaipur.
6. Group Incharge (IT), with request to upload Guidelines for Abatement and control of Pollution in Stone Crusher Industry on State Board's website.

Member Secretary o/c

Rajasthan State Pollution Control Board

4, Institutional Area, Jhalana Doongri, Jaipur

Guidelines for Abatement and Control of Pollution in Stone Crusher Industry

No. SCMG (Gen-3)/RPCB/307

Date 5-6-2018

After carefully examining representations received from various stakeholders about prevailing guidelines for establishment of stone crusher units and for installation of pollution control measures by new & existing stone crusher units, issued vide no. SCMG (Gen-3)/RPCB/ 1261-1292 dated 15.10.2014, the Rajasthan State Pollution Control Board, in supersession of previous guidelines and subsequent related office orders, hereby issues fresh guidelines for establishment of new stone crusher units and required pollution control measures with new as well as existing stone crusher units.

1- GENERAL

- i) New stone crusher may be established on a piece of land or khatedari land "duly converted, for the purpose of establishment of stone crushing unit", under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of stone crusher unit.
- ii) Stone crusher units may also be established and operate on mining leases after obtaining and submit amended copy of Environment Clearance including stone crushing activities within six month to the State Board, failing which consent to establish/ or consent to operate accorded will be treated as revoked without further intimation to the unit.



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- iii) Renewal of consent to operate to existing stone crushers on land converted/allotted for industrial use/stone crusher use or on own *Khatedari* land up to an area not exceeding 2500 Square Meters (for which conversion is not required under Rule 6 of the Rajasthan Land Revenue Rules, 2007 and subsequent amendment rules, 2016) shall be considered subject to adequacy of Pollution Control Measures.
- iv) In cases where capacity of existing stone crusher is proposed to be enhanced by installing additional plant and machinery or otherwise (except replacement), it will be treated as the case for establishment of new crusher. The matters of consent to establish for expansion shall be considered in following manner -
- (a) The application for expansion of existing stone crusher operating on land converted/allotted for stone crusher or on land converted/allotted for industrial use shall be considered subject to adequacy of Pollution Control Measures.
- (b) The application for expansion of existing stone crusher operating on mining leases shall be considered after obtaining and submit amended copy of Environment Clearance including stone crushing activities within six month to the State Board failing which consent to establish/ or consent to operate accorded will be treated as revoked without further intimation to the unit.
- (c) The application for expansion of existing stone crusher operating on *khatedari* land shall be considered after submitting "land conversion, for the purpose of establishment of stone crushing unit", under relevant provisions of Rajasthan Land Revenue (Conversion of agricultural land

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for non-agricultural purposes in rural areas) Rules, 2007 and subsequent amendment rules, 2016 or on piece of land allotted by competent authority of State Government for establishment of stone crusher unit

- v) In compliance of directions issued by the State Government, vide Department of Environment letter no. एफ 2(33) पर्या/2009 दिनांक 25-08-2011, permission shall not be accorded for establishment and operation of any stone crusher in Tehsil Deeg, & Kaman, District Bharatpur and in compliance of directions issued by the State Government, vide Department of Environment letter no. एफ 2(33) पर्या/2009 दिनांक 11-09-2012 permission of operation of stone crushers shall not be accorded in the Village Mungaska, Tehsil Pahadi, District Bharatpur and also permission shall not be accorded for establishment and operation of new stone crushing units in the villages Jodhpur, Mungaska, Samsalka, Ubhaka, Amurkha, Satwadi, Tilakpuri, Mallaka, Bhaiseeda, Kaithwada, Kairua, Dadri and Mandor, Tehsil Pahadi, District Bharatpur.
- vi) In compliance of order passed by Hon'ble Supreme Court on dated the 27th February, 2012, in I.A. No.12- 13 of 2011 in Special Leave Petition (C) No.19628-19629 of 2009 i.e. Deepak Kumar etc. Vs. State of Haryana and Others etc., prior environmental clearance has now become mandatory for mining of minor minerals, irrespective of the area of mining lease. Although, as per provisions of the EIA Notification 2006, stone crushers do not require Environmental Clearance, yet in light of aforesaid orders of 2012 stone crushers intending to establish on mining leases shall obtain



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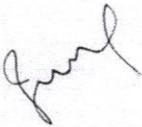
prior Environmental Clearance from concerned competent Authority as prescribed under EIA Notification 2006 and its amendments issued till date.

However, existing stone crusher, established on mining lease, shall get amendment done for stone crusher in the EC issued for mining unit and copy of receipt of application for such amendment, filed to competent authority, shall have to be submitted to the Board. Thereafter, the State Board shall decide the applications for consent on merit.

vii) The stone crushing units shall also be required to comply with provisions laid down in all other related laws in force. The consent to establish/ consent to operate issued under the Air Act and Water Act does not absolve project proponent from other statutory obligations prescribed under any other law or instrument.

viii) If competent authority for land conversion, on the basis of distance or any other issue, cancels prevailing land conversion and intimates to the Board about cancellation of land conversion, then consent to establish or operate, as the case may be, shall be revoked and/or refused in accordance with the laws by the Board and the competent authority for land conversion shall be solely responsible to take necessary action for removal of the stone crusher.

ix) Similarly, in case of cancellation of mining lease, consent to establish or consent to operate, as the case may be, issued under provisions of Air Act 1981 and/or Water Act 1974 for adequacy of pollution control measures shall be revoked/refused in accordance with the laws by the State Board after receipt of information from Mining department. The Department of



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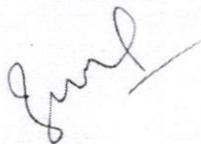
Mines & Geology shall be solely responsible for removal of stone crusher from such mining lease.

2- POLLUTION CONTROL MEASURES REQUIRED TO BE PROVIDED BY STONE CRUSHER UNITS

All existing and new stone crusher units are required to comply with the prescribed pollution control measures under Environment (Protection) Act 1986. The details are as under-

Mandatory Air Pollution Control Measures

Parameter	Standards
Suspended Particulate Matter (SPM)	<p>The standards consist of two parts:</p> <ol style="list-style-type: none">i. Implementation of the following pollution control measures:<ol style="list-style-type: none">a) Dust containment cum suppression system for the equipment.b) Construction of wind breaking walls.c) Construction of the metalled roads within the premises.d) Regular cleaning and wetting of the ground within the premises.e) Growing of a green belt along the periphery.ii. Quantitative standards of SPM:<p>The suspended particulate matter measured between 3 meters and 10 meters from any process equipment of a stone crushing unit shall not exceed 600 micrograms per cubic meter.</p>



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Dust containment and suppression system will also include the following:

- In order to control emissions of fugitive nature from premises of stone crusher unit, water sprinkler system shall be installed at all strategic locations with plant and machinery i.e. into feed hopper, at inlet and outlet of primary and secondary crusher, at outlet of vibrating screen with all material conveyers and drop point of dust conveyers etc.
- After construction of boundary wall of sufficient height (at least up to height of drop point of Chute at conveyor or drop point of conveyor) to act as wind barriers, around the crusher premises (converted/allotted/demarked at lease) there will be no need of constructing separate wind breaking walls along material conveyers.

3- PLANTATION AND OTHER ISSUES

- The converted piece of land shall be utilized for establishment of stone crusher in such a manner that plantation up to norms of 33% of converted area of land can be carried out leaving sufficient spaces for utilities, office building and keeping peripheral plantation to the extent possible.
Similar practice shall be adopted for plantation in case of stone crusher unit established or proposed to be established on mining leases, after demarcation of crusher area within lease. However if area/land is not suitable for plantation purposes, the project proponent will be allowed to carryout plantation on an adjacent area.
- All existing stone crusher units, not having plantation up to prescribed norms, shall submit a time bound action plan (not more than one year) along with bank guarantee of Rs-15000/-.



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- The copies of consent to establish and other relevant documents, as submitted with consent application, shall be sent to concerned Revenue authority and Department of Mines & Geology through registered post.
- Ground water shall not be abstracted without prior N.O.C. from Central Ground Water Authority.
- The water storage facility must be provided at the stone crusher site and its capacity shall not be less than 3000 liters.
- A Sign Board showing the name, address and capacity of the stone crusher industry should be displayed at the entrance of the site.
- The crusher area (converted/allotted/demarked at lease) shall be clearly demarcated by providing boundary walls at all sides.
- In cases where piece of land for establishment of more than one stone crusher unit (cluster) is allotted by revenue department or by M/s RIICO Limited or by any other development agency, such piece of land must be clearly demarcated by providing boundary wall of suitable height so as to act as wind barriers also. In such cases, individual units are not required to en mark their plot areas and common plantation shall be carried out along boundary of such land, up to norms of 33% of land area, to the extent possible.
- All operating stone crusher units shall construct boundary wall around crusher area (converted/allotted/demarked at lease) within six month from date of issuance of these guidelines. Accordingly, a time bound action plan with bank guarantee (of an amount not less than 10% of expenditure required for boundary wall) shall be submitted to the Board immediately. In case of non compliance, the consent of crusher shall be revoked/refused by the Board.



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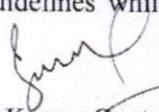
4, Institutional Area, Jhalana Doongri, Jaipur

- Raw material should be obtained from legal sources only. In case at any stage raw material procured from illegal source is found to be used, the sole responsibility will be of the project proponent.

4- PROCEDURE TO SUBMIT APPLICATION FOR CONSENT TO ESTABLISH AND CONSENT TO OPERATE

- (i) Applications for consent to establish and consent to operate shall be submitted on line through RPCBMIS along with prescribed documents and consent fees.
- (ii) In addition to above, at time submission of application for consent to establish or renewal of consent to operate by existing crushers, as the case may be, all stone crushers intending to establish or established on mining lease shall submit approved layout plan issued by concerned Mining Engineer showing location of crusher plant within lease area along with latitude and longitude of crusher site.
- (iii) Further, with first application of consent to operate for stone crusher units located on mining leases/converted land/allotted land a certificate of concerned ME/ Revenue authority (not below rank of SDM or Tehsildar) specifying establishment of crushing unit at ear-marked area within mining leases/converted land/ allotted land shall be attached.

All concerned are directed to ensure strict compliance of the Guidelines while dealing with the issues related with the stone crusher industry.


(Ajay Kumar Gupta) 5.6.18
Member Secretary